

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1264/2024

**In the matter of:
NAYAKA SOREN**

...Applicant

Versus

STATE OF JHARKHAND & Ors.

...Respondents

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Filed by: Adv. Suman Arora

On behalf of Central Pollution Control Board

Place: Delhi

Date: 25.04.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1264/2024

In the matter of:

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**RESPONSE ON BEHALF OF CENTRAL POLLUTION
CONTROL BOARD (CPCB), RESPONDENT NO. 3**

1. That the Hon'ble National Green Tribunal, Principal Bench (hereinafter referred to as "Hon'ble NGT") vide order dated 05.03.2025 in Original Application (hereinafter referred to as "OA") No. 1264/2024 has sought the response of CPCB in the instant matter. Thereby the response is made in the succeeding paragraphs. A copy of the Hon'ble NGT order dated 05.03.2025 is annexed as **Annexure-I**.
2. That at the outset, the Answering Respondent denies all claims, contentions, allegations and averments against Answering Respondent CPCB in the above OA contrary to anything stated or submitted in this reply. Nothing in the OA may be deemed to have been accepted or admitted by the Answering Respondent for want of a specific denial or on the ground of non-traverse, save any averment which has been expressly admitted hereinafter.
3. That CPCB is a statutory Board constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act, 1974"). It performs the functions under the Water Act, 1974,



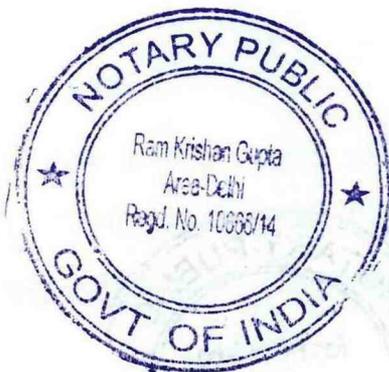
The Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act, 1981") and The Environment (Protection) Act, 1986 (hereinafter referred to as the "E (P) Act, 1986").

4. That the State Pollution Control Boards/Pollution Control Committees (hereinafter referred to as "SPCBs/PCCs") have been constituted in States / Union Territories under the Water Act, 1974 and the Air Act, 1981 and are empowered to perform the functions and implement the provisions of these Acts in respect of their Territorial Jurisdiction.
5. That the Emission Standards for stone crushers were notified under the Environment (Protection) Act, 1986 by the Ministry of Environment, Forest & Climate Change (hereinafter referred to as "MoEF&CC") vide Notification No. G.S.R. 742(E) dated 30th August, 1990. The Stone crushers shall comply with the emission norms prescribed under the Environment (Protection) Rules, 1986.
6. That CPCB formulated Environmental guidelines for Stone Crushing Units in July, 2023 and circulated to all the SPCBs/PCCs vide letter dated 01/08/2023 for implementation. The said guidelines stipulate the general and source-specific measures required to be taken by stone crushing units to prevent/suppress dust emissions. A copy of said letter dated 01/08/2023 and Environmental Guidelines for Stone Crushing Units therein is annexed as **Annexure-II**.
7. That the Hon'ble NGT vide order dated 21/01/2024 in OA No. 1264/2024; Nayaka Soren Versus State of Jharkhand, constituted a Joint Committee



comprising Central Pollution Control Board; Regional Integrated Office, Ministry of Environment, Forest & Climate Change, Ranchi; Jharkhand State Pollution Control Board and District Magistrate, Pakur. CPCB was made the Nodal Authority for coordination and compliance. A copy of Hon'ble NGT order dated 21.11.2024 is annexed as **Annexure-III**.

8. That in compliance with the Hon'ble NGT order dated 21.11.2024, Joint Committee inspected all the alleged Stone crushers and mining units to assess the impact of crushing and mining activities during 19th & 20th December, 2024.
9. That CPCB filed the report of Joint Committee before the Hon'ble NGT on 16.01.2025. A copy of the Joint Committee report is annexed as **Annexure-IV**.
10. That, the answering respondent herein craves leave of the Hon'ble NGT to file additional reply, if required, in future.
11. That, in the light of the above submissions, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble NGT in the instant Original Application.




Anamika Sagar

Scientist 'E'

Central pollution Control Board

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1264/2024

In the matter of:

NAYAKA SOREN

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...Respondents

AFFIDAVIT

I, **Anamika Sagar** working as Scientist 'E' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 3 in the above matter, do hereby solemnly affirm, declare on oath and state as under:-

1. That I, the deponent herein is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying response may be read part and parcel of the present affidavit.
3. That the accompanying response has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB



and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

Anamika Sagar

DEPONENT

अनामिका सागर / Anamika Sagar

वैज्ञानिक 'ई' / Scientist 'E'

केंद्रीय प्रदूषण नियंत्रण बोर्ड

Central Pollution Control Board

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

(M/o Environment, Forest & Climate Change, Govt. of India)

परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

25 APR 2025

Verified at Delhi on this day of 25 APR 2025 2025 that the contents of the above response are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.



Anamika Sagar

DEPONENT

अनामिका सागर / Anamika Sagar

वैज्ञानिक 'ई' / Scientist 'E'

केंद्रीय प्रदूषण नियंत्रण बोर्ड

Central Pollution Control Board

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

(M/o Environment, Forest & Climate Change, Govt. of India)

परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

ATTESTED

R.K.
**NOTARY
DELHI (INDIA)**

25 APR 2025

Item No.07

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1264/2024

Nayaka Soren

Applicant

Versus

State of Jharkhand & Ors.

Respondents

Date of hearing: 05.03.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the applicant.

Respondents: Ms. Suman Arora, Advocate for CPCB.

ORDER

1. In compliance of Order dated 21.11.2024, report dated 15.01.2025 of the Joint Committee has been filed by CPCB.

2. The relevant part of the Joint Committee report for stone crushers as well as for the stone mines is reproduced as under:-

“5. Overall Recommendations of the Joint Committee

Based on the visible dust depositions on nearby trees and roads, it is evident that the dust control systems adopted by the units are inadequate. Therefore, the units must adhere to the recommendations of the Joint Committee for each unit, including the proper maintenance of production components such as conveyor belts. The overall recommendations of the Joint Committee are as follows:

5.1. For Stone Crushers:

1. Stone crushing units should implement comprehensive dust containment and suppression measures, including enclosures, conveyor covers, and water sprinklers and operate them properly in accordance with the Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023.
2. Stone crushing units shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986 (hereinafter referred to as "E(P) Rules, 1986")
3. Stone crushing units should develop a three-tier plantation along their periphery to mitigate environmental impacts.
4. To ensure compliance, JSPCB should conduct regular surprise inspections and surveillance of stone crushing units.
5. Local authorities should collaborate with stone crusher units operating in the area to facilitate the construction / maintenance of metalled roads in the crusher zone, to reduce dust emissions.
6. Stone crushing units should conduct health survey of workers on a halfyearly basis to monitor and address occupational health risks with Civil Surgeon.
7. Gram Panchayat Pradhan complained that the area faces groundwater shortage for drinking purposes. Therefore, stone crushers should be allowed to operate after obtaining the necessary permissions, as applicable, from the Central Ground Water Authority (CGWA) for withdrawing groundwater for industrial purposes and dust suppression activities.

5.2. For Stone Mines:

1. The mining units must carry out drilling and blasting by following the prescribed methods and safeguards as per guidelines of Directorate General of Mines Safety (DGMS) and after getting necessary permissions.
2. The respective mines shall install water sprinklers along haul roads to reduce dust emissions. The units shall maintain proper records, and ensure the effective use of mine water for sprinkling and other dust control activities.
3. The unit should obtain requisite permissions from the CGWA for withdrawing groundwater, as applicable, for industrial purpose / dust suppression activities.

4. The units shall ensure environmental restoration through extensive plantations and the implementation of effective dust management systems.”

3. In view of the averments in the application and observations in the report of the Joint Committee, we consider it necessary to have response of (1) State of Jharkhand through Secretary; Environment, Government of Jharkhand; (2) District Magistrate, Pakur; (3), Central Pollution Control Board through Member Secretary; (4) Jharkhand State Pollution Control Board through Member Secretary; (5) M/s Azhar Islam Proprietor: Shri Azhar Islam, Address: Mauza -Belpahari No 65/71, Plot No. 95/P, J.B. No.- 57, P S -Hiranpur, District -Pakur; (6) M/s Azhar Islam (Stone Mines), Proprietor: Shri Azhar Islam Address: Mouza- Jiyajori & Belpahari, Plot no.- 239,240, 242 to 246, 248, 249 & 95/P, P S - Hiranpur, District -Pakur; (7) M/s Black Diamond Stone Works, Proprietor: Shri Ajay Kumar Tebriwal, Address: Mauza -Belpahari, Khata No.- 18, 28, 32, 39 & 57, Khesra No.: 113(P), 114(P), 115, 116, 117(P), 118(P), 119(P) and 125 (In the plot no. as per approved mining plan) P S - Hiranpur, District -Pakur; (8) M/s Laxmi Ganesh Stone Works, Proprietor: Shri Ajoy Kumar, Address: Mauza -Suraidih No.-66, Khata No.- 05, Plot No.- 117,118, 120 to 123 P S - Suraidih, District -Pakur; (9) M/s Maa Tara Stone Works, Proprietor: Shri Krishan Kumar, Address: Mauza -Suraidih No. 66, Khata No.- 37, Plot No.- 61, P S -Suraidih, District - Pakur; (10) M/s Mili Stone Works (Stone Crushers) Proprietor: Shri Namajul Shekh, Address: Mauza -Dhopahari, Khata No.: 25; Khesra No.: 23 (P) P S -Hiranpur, District - Pakur; (11) M/s Mili Stone Works (Stone Mines), Proprietor: Shri Namajul Shekh, Address: Mauza - Dhopahari, Khata No.: 19, 25; Plot No.: 20,36,37 and 38, P S -Hiranpur, District - Pakur; (12) M/s Asraful Shekh, Proprietor: Shri Asraful Shekh

Add: Mauza -Dhowapahari, Khata no.-16 & 22, Plot No.- 51 & 74 P S - Hiranpur, District -Pakur who are impleaded as respondents No. 1 to 12.

4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 12 requiring them to file their reply/response within one month at least one week before the date of hearing fixed.

5. Notices be served on respondents no. 5 to 12 through the District Magistrate, Pakur and for this purpose notices issued to respondents no. 5 to 12 be sent to the District Magistrate, Pakur by E-mail for getting service of the same effected on them and sending his report in this regard.

6. List on 28.04.2025 for further consideration.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

March 05th, 2025
Original Application No. 1264/2024
AB



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Annexure-II

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

CP-12/9/2022-IPC-V-HO-CPCB-HO

1881-1826

August 01, 2023

To

The Member Secretary,
(As per the list enclosed)

Subject: Environmental Guidelines for Stone Crushing Units - reg.

Sir,

Central Pollution Control Board has formulated "Environmental Guidelines for Stone Crushing Units" to control the air pollution in the Country. A copy of Guidelines is attached for ready reference and implementation in the State/UT.

This issued with the approval of Competent Authority, CPCB.

Yours faithfully

(Anamika Sagar)
Addl. Director & Div. Head (IPC- V)

Encl.: As above

Copy to:

- 1 All Regional Directorates : For information and necessary action,
Central Pollution Control Board please
(list enclosed)
- 2 The Chairperson : For kind information, please
Commission for Air Quality
Management in National Capital Region
and Adjoining Areas,
17th Floor, Jawahar Vyapar Bhawan,
(STC Building), Tolstoy Mparg,
New Delhi – 110001
- 3 PS to CCB : For kind information of CCB, please.
- 4 PS to MS : For kind information of MS, please.

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत... N.S. Jangh
दिनांक 21/8/2023

(Anamika Sagar)

‘परिवेश भवन’ पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

**Environmental Guidelines
for
Stone Crushing Units**



Central Pollution Control Board

Ministry of Environment, Forest and Climate Change

Parivesh Bhawan, East Arjun Nagar

Delhi-110032

(July, 2023)

1.0 Introduction

Stone crushing sector is an important industrial sector engaged in producing crushed stone of various sizes (40 mm.20 mm.10 mm. crushed sand, stone dust etc) depending upon the requirement which acts as raw material for various construction activities.

Stone crushing operation releases a substantial amount of fugitive dust, which not only pollute the environment, but also pose a health hazards to the workers and the surrounding population. The growth in infrastructure is leading to increase in demand of raw materials, thereby resulting in the need to set up new stone crushing units or increase production from existing units. This poses a challenge to maintain the ambient air quality, which is possible if environmental guidelines predetermined by the industry concerned are followed.

Inventory and information about stone crushing units gathered from 27 SPCBs/PCCs (Arunachal Pradesh, Andaman & Nicobar island, Assam, Bihar, Chandigarh, Chhattisgarh, Daman, Dadra & Nagar Haveli, Goa, Gujarat, Haryana, Himanchal Pradesh, Jharkhand, J&K, Karnataka, Kerala, Madhya Pradesh Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Sikkim, Tripura, Uttarakhand), and the data received indicates that there are about 16,931 stone crushing units with capacity ranges between 0.1 TPH to 1,400 TPH.

2.0 Classification of Stone Crushing Units

Based on the information received from SPCBs/PCCs, stone crushers may be classified into small, medium and large-scale in terms of production capacity.

S.No.	Category	Production capacity (TPH)
1.	Small Scale	Up to 25
2.	Medium Scale	26 to 100
3.	Large Scale	100 above

3.0 Stone Crushing Process

The stone crushing process can be broadly divided in following stages:

3.1 Transportation of raw material: Stones extracted from various sources are transported to stone-crushing units by means of trucks, trailers or automatic dumpers.

3.2 Primary crushing: Mined stones are fed directly into the primary crusher through stone feeders. The primary crusher breaks large stones and boulders into 100-140 mm size stones. Crushed stones are sent to secondary crusher for further reduction into smaller sizes. Various types of crushers are used in stone crushing industry. Jaw crushers are widely used as primary crushers.

3.3 Secondary crushing: After primary crushing, crushed stones are fed to secondary crushers through conveyor belts. In this stage, stones are further crushed to a size of 40-60 mm to 10 mm or even smaller. Stone crushing units use different types of crushers for secondary crushing. Granulator or cone crusher is usually used for secondary crushing.

3.4 Screening: From secondary crusher, crushed stones are transferred for screening through a conveyor belt. Screening is the process for segregating products of various sizes. Different mesh size screens are aligned one below the other and each screen is connected to a separate conveyor belt for discharging different size products. Mass that remains on the screen is called 'oversize' and material that passes through screen is called 'under size'. Oversize is returned to secondary crushers for further crushing and then again to screen. Under size is discharged through a 'telescopic chute' and screened products of various sizes are conveyed to stockpiles by belt conveyors. Different types of screens are used such as; grizzly-type screen, vibrating screen and rotary screen. Vibrating screens are most commonly used.

3.5 Tertiary crushing: Tertiary crushing is carried out in units that produce stone dust as their primary product. Dust is usually a by-product of stone crushing process. Units that produce dust, install a separate machine, usually roller crushers. Stones of size 10-20 mm are sent to roller crushers for grinding into fine dust.

3.6 Product storage and loading: After crushing and screening, final product is transferred to a conveyor belt which distributes the product into different stockpiles, depending on size of the product. The product/fines are either stored as stockpiles or directly loaded into trucks & dumpers and transported.

4.0 Environmental issues associated with Stone Crushing Units

The major environmental issue due to operation of a stone crushing unit is fugitive dust emissions which is contributed by the following processes:

- **Primary crushing:** Primary crushers breaks large boulders into smaller sizes. Crushing process as well as unloading of stones generate a substantial amount of fugitive dust. Mechanism for water sprinkling is provided to reduce fugitive dust. Some primary crushing areas are partially or completely covered with a shed as a measure to further prevent the fugitive dust emissions to surroundings, however at some places partial coverings provided which do not appear to be sufficient to such emissions.
- **Secondary crushing:** Compared to primary crushing, fugitive dust emitted at secondary crushing is relatively higher. Generally, insufficient covered shed provided in the process results in fugitive emissions.
- **Screening:** Screening process is also a source of fugitive dust emissions. As the material is conveyed to screen from secondary crusher, screen vibrates and thus, separates the material of different sizes resulting into huge amount of fugitive dust emissions. Generally, units provide covered shed and water sprinklers to combat

dust emissions however, improper design and operation of sprinklers and improper covering is an issue.

- **Tertiary crushing:** Fugitive emissions are generated during grinding of stones into fine dust.
- **Conveyor Belt:** Conveyor belts are primary means of transferring raw materials and products from one end to the other. Movement of products on the conveyor belts is a potential source of fugitive dust emissions. To reduce dust emissions, water sprinkling arrangement is provided on each belt. Some units cover conveyor belts either with sheets or thick cloth to reduce dust emissions.
- **Product release and storage:** Fugitive emissions generated during transfer of material through telescopic chutes is lower than that generating during direct disposal of product on stockpile. Material, such as stone dust, stored in open areas is are also a potential source of fugitive dust emissions.
- Although no process waste water is generated from stone crushing units, however, water is used for sprinkling, conveyed to settling tanks of appropriate size which is recycled and reused in process.

5.0 Environmental Guidelines for Stone Crushing Units

The stone crushing units should adopt following environmental guidelines to prevent/suppress fugitive dust emissions from their operation:

Source of emission	Measures to be Taken
Unloading of raw material for storage	Water sprinkling with adequately designed nozzle which produce tiny droplets of water should be provided during raw materials unloading .
Unloading of raw material into hopper	<ul style="list-style-type: none"> • Three sides and top should be covered and one side may be kept open for vehicular movement. • Water sprinklers should be provided on approach roads.

Primary Crushing/ Jaw Crusher	<ul style="list-style-type: none"> • Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. • Primary crushers/jaw crushers should be covered with tarpaulin/cotton cloth/suitable materials to contain fugitive dust emissions (Figure-1) • Water sprinkler system with adequately designed nozzle which produce tiny droplets of water should be provided at primary crusher/jaw crusher so that fugitive emissions are contained and amount of water sprayed should be optimized.
Secondary Crushing	<ul style="list-style-type: none"> • Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. • Dry extraction cum bag filter followed by cyclone to be provided for control of emissions.
Screening	<ul style="list-style-type: none"> • Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. Door to be kept closed during operation. • Flexible covers where conveyors pass through the screen house should be installed at entries and exits of conveyors to screen house. • Dust extraction system connected with bag filter to be provided. • Provision of water mist sprinkling systems with adequately designed nozzle which produce tiny droplets of water should be made at inlet/outlet of screens.
Tertiary Crushing	<ul style="list-style-type: none"> • Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. Dust extraction system connected with bag filter to be provided. • Provision of water mist sprinkling system should be made with adequately designed nozzle which produce tiny droplets of water.

Conveyor Belts	Conveyor belts should be properly covered from node to node with a thick sheet of suitable material along with water sprinkling system with adequately designed nozzle which produce tiny droplets of water.
Discharge points	Flexible Telescopic chute from top of discharge point to the ground level should be provided (Figure-2 & Figure-2(a)).
Product storage	<ul style="list-style-type: none"> • Properly designed telescopic chute of adequate length of suitable material should be provided at ends of conveyor so that dust generated from this section is contained at source. • All open stockpiles for aggregates of size above 5 mm should be kept sufficiently wet by water spraying. • Stockpiles of aggregates of 5 mm size or less should be covered to ensure that same is not carried away (or whipped out) by wind.

5.1 General Measures

- i. Wind breaking wall: GI/MS/brick wall should be provided along the periphery of crusher. Height of the wall should be 3-ft more than the highest node of the crusher.
- ii. Roads: Metaled/concrete roads should be provided within the premises. Ramps and the entire ground area inside the premises should also be metaled.
- iii. Housekeeping: To curb the air pollution in the crusher premises, arrangement of rotating water sprinkling system/fogger/Anti-smog gun should be provided. Water sprinklers should have adequately designed nozzle which produce tiny droplets of water, as such system is more effective in dust control with significant reduction in consumption of water. Fine dust accumulated and bag filters in the crushing area should be cleaned at regular intervals and the collected dust should be stored in sacks for further sale or disposal.
- iv. Plantation: 2-3 rows of tall trees should be planted around the periphery of crusher.
- v. Housing should be open for movement of mechanical drivers, conveyor belts, etc. should be sealed properly with flexible rubber flaps.

- vi. Name of the unit, contact details of the owner and address of the unit, plant capacity and date of issue of CTE/CTO from SPCBs/PCCs should be displayed on the display board at the entrance.
- vii. Transportation: Vehicles carrying any kind of material should be completely covered.
- viii. Regular wetting of roads should be done to suppress dust within the premises to control dust emission re-suspension.
- ix. Water consumption and handling: Unit should provide settling tanks of appropriate size and recycle & reuse of the water in process. Crusher should provide a water storage tank with adequate capacity. In case of use of groundwater, stone crushing unit should obtain permission to extract groundwater from the Central Ground Water Authority (CGWA)/Ground Water Department (GWD) of the State/UT. Unit should maintain proper log book of consumption of fresh water. Depending on availability, efforts may be made to use STP treated water instead groundwater to control emissions from process activities.

6.0 Regulatory/Monitoring Mechanism for Stone Crushing Unit

- i. Stone crushing unit should obtain Consent to Establish (CTE) and Consent to Operate (CTO) from the concerned SPCBs/PCCs.
- ii. Unit while applying for CTO/renewal of consent, should upload the duly filled checklist attached at **Annexure-1** along with digitally tagged photographs and videos of the crushing unit to ensure compliance of the conditions mentioned in the guidelines. SPCBs/PCCs should digitally verify the said conditions before issuance of CTE/CTO/renewal of consent.
- iii. CCTV/PTZ cameras should be installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage.
- iii. Stone crushing unit shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986 and conditions laid down in CTO by concerned SPCB/PCC.

- v. Online/manual ambient air monitoring systems to be installed in crusher zone as per CPCB/SPCB guidelines – in upwind and downwind directions.
- vi. Stone crushing unit should develop green belt as per the plan approved by concerned Department of the State/UT.
- vii. Local authorities should associate with stone crusher associations for the construction of metalled road in the entire crusher zone.
- viii. A District Level Committee should be constituted under chairmanship of District Magistrate/Deputy Commissioner so that surprise inspections for surveillance of stone crushing units located under their jurisdiction can be carried out on regular basis.
- ix. Health survey of workers should be carried out by the stone crusher on half-yearly basis.
- x. New Crushers should be allowed to operate only in dedicated crusher zones as per the siting policies of SPCBs/PCCs.
- xi. Stone crusher unit should be operated only during day time (i.e. 6.00 AM to 10.00 PM) to avoid inconvenience to the nearby residents due to ambient noise.



Figure-1: Covering of Primary/Jaw crusher



Figure-2: Chute from top of discharge point



Figure-2(a): Chute from top of discharge point

Annexure-1

Format/Checklist for SPCBs/PCCs before issuance of CTE & CTO

S. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Yes/No
1.	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	
4	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	
5	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	
General			
6.	Wind breaking wall	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher (Upload photo)	
7.	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	

8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	
9.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	
10	Covering of vehicles	Covering of vehicles carrying any kind of material .	
11	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	
12	Photos/videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	

Item No. 01

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1264/2024

Nayaka Soren

Applicant

Versus

State of Jharkhand

Respondent(s)

Date of hearing: 21.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER****ORDER**

1. Nayaka Soren, Mukhiya, Gram Panchayat Ghagharjani, Resident of Village Ranikola, Post Devpur, Panchayat Ghagharjani, Block Hiranpur, District Pakur, State of Jharkhand has sent a letter petition dated 13.06.2024 complaining about illegal operation of stone crushers and stone mining causing damage to the environment and this letter petition has been registered as original application under Section 14 & 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act 2010**') in exercise of *suo-moto* jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401.***

2. The complainant has said that there are six stone crushers namely M/s Ajhar Islam, Black Diomand Stone Works, M/s Laxmi Ganesh Stone Works, M/s Maa Tara Stone Works, M/s Mili Stone Works and M/s Asraful Shekh which are engaged in the activities of stone mining and crushing

and the dust emitted therefrom is causing damage to environment by causing air pollution and it is resulting in serious health hazards to the local people. Even transportation of mineral is not carried out in accordance with environmental norms. For the purpose of mining, heavy blasting operations are undertaken which endanger the constructions in the vicinity of the mining sites.

3. The allegations made in the letter petition, in our view, *prima facie* give rise to substantial question relating to environment arising out of the implementation of enactments mentioned in Schedule I of NGT Act 2010 but before proceeding further in the matter we find it appropriate to obtain a factual report and for this purpose, we constitute a Joint Committee comprising Central Pollution Control Board (hereinafter referred to as '**CPCB**'); Regional Integrated Office Ministry of Environment Forest and Climate Change, Ranchi; Jharkhand State Pollution Control Board and District Magistrate, Pakur.

4. CPCB shall be the Nodal Authority for co-ordination and compliance.

5. The above Committee shall visit the site, collect relevant information, interact with the stakeholders and submit a factual report within six weeks.

6. List this matter on 17.01.2025.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 21, 2024
O.A. No. 1264/2024
HB

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 1264/2024

Nayaka Soren

Applicant

Versus

State of Jharkhand

Respondent(s)

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Date: -16.01.2025
Place: Delhi

REPORT OF THE JOINT COMMITTEE

In

Compliance with the

*Hon'ble National Green Tribunal, Principal Bench, New
Delhi Order dated 21.11.2024 in*

Original Application No. 1264/2024

In the matter of

Nayaka Soren Versus State of Jharkhand

Submitted

by

Joint Committee

(CPCB, MoEF&CC, JSPCB and DM PAKUR)

January, 2025

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1. M/s AZHAR ISLAM
2. M/s LAXMI GANESH STONE WORKS
3. M/s MAA TARA STONE WORKS

Report of the Joint Committee in Compliance with the Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated 21.11.2024 in Original Application No. 1264/2024 in the matter of Nayaka Soren Versus State of Jharkhand

1. Introduction

The Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in Original Application (OA) No. 1264/2024, in the matter of Nayaka Soren versus State of Jharkhand, taken *suo-motu* proceedings on 21.11.2024 based on a letter petition dated 13.06.2024 sent by Shri Nayaka Soren, Mukhiya, Gram Panchayat Ghagharjani, resident of Village Renikola, Post Devpur, Panchayat Ghagharjani, Block Hiranpur, District Pakur, State of Jharkhand. The applicant has alleged that there are six stone crushers, namely 1. M/s Ajhar Islam (Stone Crusher and Stone Mines), 2. M/s Black Diamond Stone Works, 3. M/s Laxmi Ganesh Stone Works, 4. M/s Maa Tara Stone Works, 5. M/s Mili Stone Works (Stone Crusher and Stone Mines), and 6. M/s Asraful Shekh, engaged in stone mining and crushing activities. The dust emitted from these operations is causing air pollution leading to environmental damage and serious health hazards for the local people. Further, the transportation of minerals is not being carried out in accordance with environmental norms. Heavy blasting operations undertaken for mining purposes are also endangering nearby constructions. Based on the letter petition of the applicant, the Hon'ble NGT registered *suo-motu* Original Application and passed the following order dated 21.11.2024:

“...we find it appropriate to obtain a factual report and for this purpose, we constitute a Joint Committee comprising Central Pollution Control Board (hereinafter referred to as 'CPCB), Regional Integrated Office Ministry of Environment Forest and Climate Change, Ranchi, Jharkhand State Pollution Control Board and District Magistrate, Pakur.

CPCB shall be the Nodal Authority for co-ordination and compliance.

5. The above Committee shall visit the site, collect relevant information, interact with the stakeholders and submit a factual report within six weeks.”

2. Formation of the Joint Committee

In compliance with the Hon'ble NGT order, a Joint Committee was constituted comprising of the following members:

i.	Shri Mrinal Kanti Biswas, Regional Director & Scientist E	Central Pollution Control Board, Regional Directorate, Kolkata (Nodal Agency)
ii.	Shri Sandeep Nandi, Scientist B	Regional Office, Ministry of Environment Forest & Climate Change, Ranchi
iii.	Shri Rajesh Kumar, District Mining Officer, representative of Deputy Commissioner	Office of District Magistrate, Pakur
iv.	Shri Rajiv Kumar Sinha, Regional Officer	Jharkhand Pollution Control Board, Dumka

3. Site Visit

The first meeting of the Joint Committee was held on 12.12.2024 through video conferencing and it was decided to visit the sites during 19-20th December, 2024 in presence of the Stakeholders and Applicant.

The Joint Committee during the site visit interacted with the applicant, stakeholders and local villagers. During interaction with the Joint Committee, villagers stated that “the effects of blasting are observed when the blasting *takes place in mines. Village buildings shaken during blasting.*”

Site visit was carried out by the following officials.

1.	Shri Mrinal Kanti Biswas, Regional Director & Scientist E	Central Pollution Control Board, Regional Directorate, Kolkata (Nodal Agency)
2.	Shri Sandeep Nandi, Scientist B	Regional Office, MoEF & CC, Ranchi
3.	Shri Rajesh Kumar, District Mining Officer, representative of Deputy Commissioner	Office of District Magistrate, Pakur
4.	Shri Rajiv Kumar Sinha, Regional Officer	Jharkhand Pollution Control Board, Dumka
5.	Shri Amul Kumar Soren, AEE	Jharkhand Pollution Control Board, Dumka
6.	Shri Siddharth Jain, Scientist ‘B’	Central Pollution Control Board, Regional Directorate, Kolkata



Figure 1: Google Map showing alleged units in Pakur stone mining area

4. Observations of the Joint Committee

In compliance with the Hon'ble NGT order in OA No. 1264/2024, Joint Committee inspected all the alleged Stone crushers and mining units to assess the impact of crushing and mining activities. The Joint Committee also interacted with the concerned stakeholders during inspection including local villagers. The allegations and detailed observations for each of the alleged units are summarized below:

4.1. M/s Azhar Islam

Two different units are operational under the same trade name i.e. M/s Azhar Islam. One of these units is a stone crusher unit, while the other is involved in stone mining operations. The Joint Committee conducted the inspection of both the units for assessment and compliance verification. Detailed observations of both the units are summarized in the table below:

4.1.1. M/s Azhar Islam (Stone Crusher)

Sr.No.	Item	Details and Observations
1.	Name and location of the Unit	M/s Azhar Islam Proprietor: Shri Azhar Islam Address: Mauza -Belpahari No 65/71, Plot No. 95/P, J.B. No.- 57, P S –Hiranpur, District –Pakur Area: 06 Bigha
2.	Industry representative; Tel./Fax/E-mail	Shri Dilbar Hussain, Staff
3.	Date of visit	20.12.2024
4.	Industry type	Stone crusher
5.	Operational status	Found closed during inspection (Figure 2)
6.	Consent status	CTO has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTO14516733/2023/1321, dated 28.07.2023, valid upto 30.06.2025
7.	Consent Capacity	Stone Chips – 9000 Cft/Day and Stone Dust – 1000 Cft/Day
8.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	Water sprinkler facilities are provided at the conveyor discharge point and crushing section. Along the boundary wall, sprinklers are arranged; however, the requisite designed nozzle-type sprinklers have not yet been installed. Additionally, one mobile water tanker has been provided for water sprinkling inside the unit premises and roads.
9.	Wind breaking walls	The unit has constructed a pucca boundary wall in the south-east and south-west directions, and a tin sheet boundary wall on the remaining side.
10.	Covering of Screen and crushing section (Primary crushers, Secondary crusher & Tertiary crusher)	The crusher screen is covered with tin sheets, but the crushing section (primary and secondary) and main hopper is not covered from all the three sides.

11.	Conveyor belt covered or not (if yes, conditions)	Conveyor belts are covered with tin sheets; however, it was not adequate and certain portions at the conveyor section was in open condition. Discharge chute is not provided at the final discharge point.
12.	Status of green belt along periphery of the unit	The Unit did not maintain tree plantation for creating green belt as per CTO conditions.
13.	Roads	Pucca road not constructed.
14.	Display Board	A display board has been provided at the entrance of the main gate. However, the name of the proprietor, contact details, production capacity, and validity of CTO were not updated.
15.	CCTV/PTZ camera	CCTV camera installed
16.	Covering of vehicles	The unit was found closed during visit. However, the truck driver showed the tarpaulin used to cover the stone chips or boulders during transportation.
17.	Source of water	The unit is having 1 no. of borewell and a water tanker with a capacity of 1,000 litre for commercial and domestic purpose.
18.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
19.	Action taken by JSPCB	The Regional Office, Jharkhand State Pollution Control Board, Dumka, has issued a show cause notice to the unit for non-compliance with CTO conditions, vide letter no. 1182 dated 02.07.2024.
20.	Recommendations:	<ol style="list-style-type: none"> 1. The primary and secondary crushers should be enclosed with tin sheets to control dust emissions. 2. The main hopper should be enclosed on three sides, leaving one side open, with the top covered with tin sheets to minimize fugitive emission.

	<ol style="list-style-type: none"> 3. The unit should ensure the conveyor belts are covered and a chute at the material discharge points should be installed to prevent material spillage and dust. 4. A pucca internal road should be constructed and regular cleaning should be carried out. 5. The unit should install the mist type water sprinkler system at crushing section and fixed-type water sprinklers in the mining area. 6. A display board should be installed clearly stating the name of the proprietor, contact details, production capacity, and validity of the Consent to Operate (CTO) & environmental parameters. 7. Transportation of stone chips, boulders and stone dust should be carried out in tarpaulin covered vehicles only. 8. Three-tier plantation along the periphery of the unit should be done. 9. Housekeeping should be improved. 10. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes.
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4.1.2. M/s Azhar Islam (Stone mines)

S.No.	Item	Details and Observations
1.	Name and location of the Unit	M/s Azhar Islam (Stone Mines) Proprietor: Shri Azhar Islam Address: Mouza- Jiyajori & Belpahari, Plot no.- 239,240, 242 to 246, 248, 249 & 95/P, P S - Hiranpur, District -Pakur Area: 4.76 Ha
2.	Industry representative; Tel./Fax/E-mail	Shri Azhar Islam
3.	Date of visit	20.12.2024
4.	Industry type	Stone mines

5.	Operational status	Found closed during inspection
6.	Environmental Clearance	Environmental Clearance (EC) has been granted by SEIAA, Jharkhand vide Ref No. EC/SEIAA/2015-16/1575/2015/2270 dated 30/12/2015
7.	Consent status	CTO has been granted vide JSPCB Ref No. JSPCB/RO/DMK/CTO-19282356/2024/155 dated 07-06-2024, valid upto 24.02.2026
8.	Consent Capacity	Stone Boulder-606 TPD
9.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	Mobile vehicular water tanker at M/s Azhar Islam (Stone Crusher) is also used for water sprinkling at roads and dust-prone areas inside M/s Azhar Islam (Stone Mines).
10.	Demarcation of leased area	Demarcation has been carried out around the leased area using concrete pillars and wire fencing. The mining activities were carried out within the demarcated area
11.	Status of green belt	The Unit did not maintain tree plantation for creating green belt -as per CTO conditions.
12.	Blasting Operations	As the unit was closed during the inspection, no blasting-related side effects were observed. However, villagers have stated experiencing vibrations shaking buildings during blasting.
13.	Display board	A display board/sign board has been provided inside the unit premises with information such as the unit's name, address, lease period.

		However, the production details, contact number, CTO validity are not updated.
14.	Covering of vehicles	The unit was found not in operation during visit. No transportation vehicles were observed within the premises.
15.	Source of water	One borewell is available at the crusher plant, which is located near the stone mines unit. Water from the borewell is transported via a mobile water tanker to the mine unit for commercial and domestic purpose.
16.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
17.	Action taken by JSPCB	-
18.	<p>Recommendations:</p> <ul style="list-style-type: none"> i. The unit should implement proper safety precautions and methods to minimize the environmental impacts of blasting such as use of prescribed drilling and blasting patterns to reduce the intensity of vibrations and noise. ii. The unit should install fixed type water sprinkler system in the mines haul road. iii. The display board provided, should include the production capacity, contact details, validity of CTO and environmental parameters. iv. Transportation of stone chips, stone boulders, and stone dust should be carried out in tarpaulin covered vehicles. v. Three-tier plantation along the periphery of the unit should be done. vi. Housekeeping should be improved. vii. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes. 	

4.2. M/s Black Diamond Stone Works

S.No.	Item	Details and Observations
1.	Name and location of the Unit	M/s Black Diamond Stone Works Proprietor: Shri Ajay Kumar Tebriwal, Address: Mauza -Belpahari, Khata No.- 18, 28, 32, 39 & 57, Khesra No.: 113(P), 114(P), 115, 116, 117(P), 118(P), 119(P) and 125 (In the plot no. as per approved mining plan) P S -Hiranpur, District -Pakur Area: 0.49 acres out of 10.36 Acres (in plot no. as per approved mining plan)
2.	Industry representative; Tel./Fax/E-mail	Shri Ajay Kumar Tebriwal
3.	Date of visit	20.12.2024
4.	Industry type	Stone crusher with mines
5.	Operational status	The stone crusher was found operational during the inspection, whereas the stone mine was found to be closed . (Figure 3 & 4)
6.	Environmental Clearance	Environmental Clearance (EC) has been granted by SEIAA, Jharkhand vide Memo No. EC/SEIAA/2023-24/2925/2023/306 dated 06/10/2023
7.	Consent status	CTO has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTO16354967/2023/1013 dated 12-06-2023, valid upto 30.06.2025
8.	Consent Capacity	Stone Chips - 423 TPD & Stone Dust - 47 TPD
9.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	Fixed-type water sprinklers are provided on the front-side boundary wall, shower-type sprinklers are installed at the crushing section. Fixed-type water sprinklers are installed at the conveyor node. Additionally, a mobile water tanker is provided for water sprinkling in the unit premises and transportation roads.

10.	Wind breaking walls	The occupier has constructed 8-ft-high pucca boundary wall on the south direction. On the other sides, approximately 8-ft-high tin sheet boundary wall has been constructed.
11.	Covering of Screen and crushing section (Primary crushers, Secondary crusher & Tertiary crusher)	The crusher screen and the crushing section was covered with tin sheets. However, the crushing section was open at the top and the main hopper was also not covered.
12.	Conveyor belt covered or not (if yes, conditions)	Conveyor belts are covered with tin sheets and green agro-netting; however, it was not adequate and certain portions at the conveyor section was in open condition. The conveyor belts were also found to be loose and in poor condition. Discharge chute is also not provided at the final discharge point.
13.	Status of green belt along periphery of the unit	Single-row tree plantation has been carried out along the unit's periphery.
14.	Roads	Pucca road not constructed.
15.	Display board	A display board has been provided at the entrance of the main gate. However, the contact details, production capacity, and proper address are not updated.
16.	CCTV/PTZ camera	CCTV camera installed.
17.	Covering of vehicles	Transportation vehicles were not observed on the unit premises during inspection.
18.	Source of water	The unit is having 1 no. of bore well and a water tanker with a capacity of 1,000 ltr. for commercial and domestic purpose.
19.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
20.	Action taken by JSPCB	-
21.	Recommendations:	
	i. The unit should properly cover the crushing section (Primary crusher & secondary crusher) with tin sheet.	

	<ul style="list-style-type: none"> ii. The unit should cover the conveyor belts properly up to the conveyor node and provide a chute at the material discharge points. iii. The unit should fix the loose conveyor belts. iv. A pucca internal road should be constructed and regular cleaning should be carried out. v. The mist type water sprinkler system at crushing section and fixed-type water sprinklers in the mine area should be installed by the unit. vi. As per the direction of JSPCB, the Stone Crushers having more than 400 T/day capacity have to install OCEMS for PM10. The unit has installed PM10 analyser; however, it was found to be offline, and no data transmission to the JSPCB server was observed during the site visit. The analyser should be brought online and configured to transmit data to the JSPCB server. vii. The unit should cover the feeding points or main hopper from three sides and the top with tin sheets. viii. The display board should also contain the contact details, production capacity, proper address and environmental parameters. ix. Transportation of stone chips, stone boulders, and stone dust should be carried out in tarpaulin covered vehicles. x. Three-tier plantation along the periphery of the unit should be carried out. xi. Housekeeping should be improved. xii. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes.
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4.3. M/s Laxmi Ganesh Stone Works

S.No.	Item	Details and Observations
1.	Name and location of the Unit	M/s Laxmi Ganesh Stone Works Proprietor: Shri Ajoy Kumar, Address: Mauza -Suraidih No.-66, Khata No.-05, Plot No.- 117,118, 120 to 123 P S - Suraidih, District -Pakur Area: 05 Bigha, 16 Katha, 02 Dhur

2.	Industry representative; Tel./Fax/E-mail	Shri Ajoy Kumar
2.	Date of visit	20.12.2024
3.	Industry type	Stone crusher
4.	Operational status	Found closed during inspection (Figure 5)
5.	Consent status	CTO has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTO17695183/2023/1901 dated 08-11-2023, valid upto 31.05.2025
6.	Consent Capacity	Stone Chips – 4500 Cft/Day and Stone Dust-500 Cft/Day
7.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	Water sprinklers are installed on top of the conveyor belts at the product free-fall ends (i.e., at the node). Additionally, fixed-type water sprinklers are provided at the wind-breaking wall and the crushing section, and one movable vehicular water sprinkler is provided for water sprinkling in the unit premises.
8.	Wind breaking walls	The occupier has constructed a 10-ft. high pucca boundary wall on the front side, while the boundary wall on the other side is constructed with tin sheets.
10.	Covering of Screen and crushing section (Primary crushers, Secondary crusher & Tertiary crusher)	The crusher screen and crushing section are partially covered with tin sheets with the top of the crushing section open. The main hopper and feeding points were uncovered.
11.	Conveyor belt covered or not (if yes, conditions)	The conveyor belts are partially covered with tin sheets and green agro netting, but certain areas at the conveyor node was open. A tin chute is installed at the discharge point. The belts are loose and in poor condition, leading to increased dust generation.
12.	Status of green belt along periphery of the unit	The Unit did not maintain tree plantation for creating green belt as per CTO conditions.
13.	Roads	Internal pucca road not constructed.

14.	Display board	A display board has been provided at the entrance of the main gate. However, the contact details, production capacity, and validity of the CTO are not displayed.
15.	CCTV/PTZ camera	CCTV camera installed.
16.	Covering of vehicles	No transportation vehicles were observed on the unit premises. No records were provided by the occupier.
17.	Source of water	The unit is having 1 no. of borewell and a water tanker with a capacity of 1,000 ltr for commercial and domestic purpose.
18.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
19.	Action taken by JSPCB	The Regional Office, Jharkhand State Pollution Control Board, Dumka, has issued a show cause notice to the unit for non-compliance with CTO conditions, vide letter no. 2179 dated 28.11.2024.
20.	<p>Recommendations:</p> <ul style="list-style-type: none"> i. The unit should properly cover the crushing section (Primary crusher & secondary crusher) with tin sheet. ii. The unit should cover the conveyor belts properly up to the conveyor node and provide a chute at the material discharge points. iii. The unit should fix the loose conveyor belts. iv. The unit should construct a pucca internal road, and regular cleaning should be carried out. v. The unit should provide the fixed type water sprinkler system in the conveyor node and high mist type sprinkler at crushing section. vi. The unit should cover the feeding points or main hopper from three sides, leaving one side open and the top covered with tin sheets. vii. The display board should also provide the contact details, production capacity, validity of the CTO and environmental parameters. viii. Transportation of stone chips, stone boulders, and stone dust should be carried out in tarpaulin covered vehicles. ix. Three-tier plantation along the periphery of the unit should be carried out. 	

	<p>x. Housekeeping should be improved.</p> <p>xi. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes.</p>
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4.4. M/s Maa Tara Stone Works

S.No.	Item	Details and Observations
1.	Name and location of the Unit	M/s Maa Tara Stone Works Proprietor: Shri Krishan Kumar, Address: Mauza -Suraidih No. 66, Khata No.- 37, Plot No.- 61, P S -Suraidih, District – Pakur Area: 05 Bigha, 19 Katha, 04 Dhur
2.	Industry representative; Tel./Fax/E-mail	Shri Krishan Kumar
3.	Date of visit	20.12.2024
4.	Industry type	Stone crusher
5.	Operational status	Found closed during inspection (Figure 6)
6.	Consent status	CTO has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTO15327770/2023/572 dated 26-03-2023, valid upto 31.03.2025
7.	Consent Capacity	Stone Chips - 7200 cft/ day & Stone dust - 800 cft/day
8.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	Fixed-type water sprinklers are installed along the boundary wall and at the primary crushing section. However, during the visit, the fixed-type water sprinklers were not found to be operational. No water sprinkling/ movable water tanker system installed.
9.	Wind breaking walls	The occupier has constructed a 10-ft. -high pucca boundary wall in the south direction, and in the other directions, an approximately 7-foot-high tin sheet boundary wall has been constructed.

10.	Covering of Screen and crushing section (Primary crushers, Secondary crusher & Tertiary crusher)	The crusher screen and crushing section are covered with tin sheets, but the top of the crushing section is open. The main hopper was also uncovered.
11.	Conveyor belt covered or not (if yes, conditions)	The conveyor belts are not properly covered with some portions of the conveyor belts uncovered. No chute is installed at the conveyor node or discharge point. The belts are loose, resulting in increased dust generation.
12.	Status of green belt along periphery of the unit	During the inspection, ten mature trees were noted on the unit premises. Additionally, some newly planted trees along the unit's perimeter were also observed but were found to be in poor condition.
13.	Roads	Inside the unit premises pucca road not constructed.
14.	Display board	A display board has been provided at the entrance of the main gate. However, the contact details, production capacity, and validity of the CTO are not displayed.
15.	CCTV/PTZ camera	CCTV camera installed.
16.	Covering of vehicles	No transportation vehicles were observed on the unit premises. No records were provided by the occupier.
17.	Source of water	The unit is having 1 no. of borewell and a water tanker with a capacity of 1,000 ltr for commercial and domestic purpose.
18.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
19.	Action taken by JSPCB	The Regional Office, Jharkhand State Pollution Control Board, Dumka, has issued a show cause notice to the unit for non-compliance with CTO conditions, vide letter no. 2181 dated 28.11.2024.

20.	<p>Recommendations:</p> <ol style="list-style-type: none"> i. The unit should properly cover the crushing section (Primary crusher & secondary crusher) with tin sheet. ii. The unit should cover the conveyor belts properly up to the conveyor node and provide a chute at the material discharge points. iii. The unit should fix the loose conveyor belts. iv. The unit should construct a pucca internal road, and regular cleaning should be carried out. v. The unit should provide the fixed type water sprinkler system in the conveyor node and high mist type sprinkler at crushing section. vi. The unit should cover the feeding points or main hopper from three sides, leaving one side open and the top covered with tin sheets. vii. A display board should be provided, displaying the contact details, production capacity, and the validity of the CTO. viii. Transportation of stone chips, stone boulders, and stone dust should be carried out in tarpaulin covered vehicles. ix. Three-tier plantation along the periphery of the unit should be carried out. x. Housekeeping should be improved. xi. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes.
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4.5. M/s Mili Stone Works

During the inspection, it was observed that there are two separate units are operational under the same trade name i.e., M/s Mili Stone Works. One of these units is a stone crusher unit, while the other is dedicated to stone mining operations. Therefore, the Joint Committee carried out inspection of both the units for assessment and compliance verification. Detailed observations of both units are summarized in the table below:

4.5.1. M/s Mili Stone Works (Stone Crusher)

S.No.	Item	Details and Observations
1.	Name and location of the Unit	M/s Mili Stone Works (Stone Crushers) Proprietor: Shri Namajul Shekh, Address: Mauza -Dhopahari, Khata No.: 25; Khesra No.: 23 (P) P S -Hiranpur, District – Pakur Area: 4 Bigha 16 Katha 4 Dhur
2.	Industry representative; Tel./Fax/E-mail	Shri Namajul Shekh
3.	Date of visit	20.12.2024
4.	Industry type	Stone crusher
5.	Operational status	Found closed during inspection (Figure 7 & 8)
6.	Consent status	CTO has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTO16028417/2023/1958 Dated: 21-11-2023, valid upto 31.05.2025
7.	Consent Capacity	Stone Chips - 9,000 Cft/Day & Stone Dust - 900 Cft/Day
8.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	Water sprinklers are installed at the product free-fall ends of the conveyor belts (node), with fixed sprinklers at the wind-breaking wall and crushing section. A movable vehicular water sprinkler is also provided for water sprinkling at the unit premises.
9.	Wind breaking walls	The occupier has constructed a 10-ft.-high pucca boundary wall on the northeast side, while the boundary wall on the other side is made of tin sheets.
10.	Covering of Screen and crushing section (Primary crushers, Secondary crusher & Tertiary crusher)	The crusher screen and crushing section (primary and secondary) are covered with tin sheets; however, both require proper coverage and maintenance. Additionally, the main hopper was open.

11.	Conveyor belt covered or not (if yes, conditions)	The conveyor belts are covered with tin sheets, but some portions at the conveyor node are uncovered. No chute is provided at the conveyor node or discharge point.
12.	Status of green belt along periphery of the unit	A one-tier tree plantation has been done along the boundary wall.
13.	Roads	Pucca road not constructed.
14.	Display board	A display board/sign board has been provided inside the unit premises with information such as the unit's name, address, validity of CTO, and GST number. However, the contact number and production details are not mentioned on the display board.
15.	CCTV/PTZ camera	CCTV camera installed.
16.	Covering of vehicles	Due to the unit being closed, no transportation vehicles were observed within the premises. However, trucks were seen near the unit, likely used for transporting stone chips or boulders. Upon inquiry, the driver showed the tarpaulin used to cover the stone chips or boulders during transportation.
17.	Source of water	The unit has done deep boring for water requirements and provided a water tanker with a capacity of 1,000 liters for commercial and domestic purposes.
18.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
19.	Action taken by JSPCB	-
20.	Recommendations: <ol style="list-style-type: none"> i. The unit should properly cover the crushing section (Primary crusher & secondary crusher) with tin sheet. ii. The unit should cover the conveyor belts properly up to the conveyor node and provide a chute at the material discharge points. iii. The unit should construct a pucca internal road, and regular cleaning should be carried out. 	

	<p>iv. The unit should provide the fixed type water sprinkler system in the conveyor node and high mist type sprinkler at crushing section.</p> <p>v. The unit should cover the feeding points or main hopper from three sides, leaving one side open and the top covered with tin sheets.</p> <p>vi. A display board should be provided, as it should include the contact details and production capacity.</p> <p>vii. Transportation of stone chips, stone boulders, and stone dust should be carried out in tarpaulin covered vehicles.</p> <p>viii. Three-tier plantation along the periphery of the unit should be carried out.</p> <p>ix. Housekeeping should be improved.</p> <p>x. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes.</p>
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4.5.2. M/s Mili Stone Works (Stone Mines)

S.No.	Item	Details and Observations
1.	Name and location of the Unit	M/s Mili Stone Works (Stone Mines) Proprietor: Shri Namajul Shekh, Add: Mauza -Dhopahari, Khata No.: 19, 25; Plot No.: 20,36,37 and 38, P S -Hiranpur, District – Pakur Area: 5.43 Acre (2.20 Ha)
2.	Industry representative; Tel./Fax/E-mail	Shri Namajul Shekh
3.	Date of visit	20.12.2024
4.	Industry type	Stone mines
5.	Operational status	Found closed during inspection
6.	Environmental Clearance	Environmental Clearance (EC) has been granted by SEIAA; Jharkhand vide Memo No. EC/SEIAA/2023-24/2963/2023/375 dated 02/11/2023
7.	Consent status	CTO has been granted vide JSPCB Ref No. JSPCB/RO/DMK/CTO-1878 7488/2024/113 dated 17-04-2024, valid upto 31.03.2026
8.	Consent Capacity	Stone Boulder-326 TPD

9.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	One mobile water tanker provided which is being used for sprinkling water at the transportation road and dust-prone areas.
10.	Demarcation of leased area	Demarcation has been carried out around the leased area using concrete pillars and wire fencing.
11.	Status of green belt	The Unit did not maintain tree plantation for creating green belt as per CTO conditions.
12.	Blasting Operations	The unit was closed and no blasting was observed.
13.	Display board	A display board/sign board has been provided inside the unit premises with information such as the unit's name, address, validity of CTO, Lease period, contact details and GST number. However, the production details are not mentioned on the display board.
14.	Covering of vehicles	Due to the unit being closed, no transportation vehicles were observed within the premises.
15.	Source of water	The unit has done deep boring at its crusher plant, which is located near the stone mines unit. Water from this deep boring is being transported via a mobile water tanker to the mines for commercial and domestic purposes.
16.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
17.	Action taken by JSPCB	-
18.	Recommendations:	
	i. The unit should implement proper safety precautions and methods to minimize the environmental impacts of blasting.	
	ii. The unit should provide the fixed type water sprinkler system in the mines haul road.	
	iii. The display board should also provide information regarding the production capacity and environmental parameters.	

	<p>iv. Transportation of stone chips, stone boulders, and stone dust should be carried out in tarpaulin covered vehicles.</p> <p>v. Three-tier plantation along the periphery of the unit should be carried out.</p> <p>vi. Housekeeping should be improved.</p> <p>vii. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes.</p>
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4.6. M/s Asraful Shekh

S.No.	Item	Details and Observations
1.	Name and location of the Unit	M/s Asraful Shekh Proprietor: Shri Asraful Shekh Add: Mauza -Dhowapahari, Khata no.-16 & 22, Plot No.- 51 & 74 P S -Hiranpur, District -Pakur Area: 05 Bigha, 18 Katha, 07 Dhur
2.	Industry representative; Tel./Fax/E-mail	Shri Asraful Shekh
3.	Date of visit	20.12.2024
4.	Industry type	Stone crusher
5.	Operational status	Found closed during inspection(Figure 9)
6.	Consent status	Consent to Operate (CTO) has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTO18052358/2024/297 dated 27-02-2024, valid upto 31.03.2025
7.	Consent Capacity	Stone Chips-342 TPD and Stone Dust-38 TPD
8.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	Water sprinklers are installed on top of conveyor belts at the discharge ends (i.e., at the node). Additionally, fixed-type water sprinklers are provided at the wind-breaking wall, and one movable vehicular water sprinkler is provided for wetting the unit premises.

9.	Wind breaking walls	A pucca wind-breaking wall has been constructed.
10.	Covering of Screen and crushing section (Primary crushers, Secondary crusher & Tertiary crusher)	The crusher screen is covered with tin sheets, and the crushing section is also covered with tin sheets. However, it was observed to be open from the top. Additionally, the unit has not covered the main hopper.
11.	Conveyor belt covered or not (if yes, conditions)	The conveyor belts are covered with tin sheets, but some portions at the conveyor node are uncovered. Additionally, no chute is provided at the conveyor node or discharge point. Moreover, the conveyor belts are observed to be very loose, which leads to increased dust generation.
12.	Status of green belt along periphery of the unit	Some mature trees were observed in the unit premises, and the unit has also planted new plants around the periphery.
13.	Roads	No pucca road was observed in the unit premises due to the ground being covered with stone chips.
14.	Display board	A display board/sign board has been provided inside the unit premises with information such as the unit's name, address, validity of CTO, and GST number. However, the contact number and production details are not mentioned on the display board.
15.	CCTV/PTZ camera	CCTV camera installed.
16.	Covering of vehicles	During the visit, the unit was found closed; therefore, no transportation vehicles were observed at the unit premises.
17.	Source of water	One no. of fixed water tanker with a capacity of 1,000 litres and one no. of mobile type water tanker with a capacity of 5,000 litres have been provided for dust suppression and staff needs. It has been informed that water is being taken from old quarries for these activities.

18.	Availability of records of receipt & dispatch of materials at site	During the visit, the delivery challan book was made available to the visiting team, but the unit has not maintained the records for December, 2024.
19.	Action taken by JSPCB	-
20.	<p>Recommendations:</p> <ol style="list-style-type: none"> i. The unit should properly cover the crushing section (Primary crusher & secondary crusher) with tin sheet. ii. The unit should cover the conveyor belts properly up to the conveyor node and provide a chute at the material discharge points. iii. The unit should cover the feeding points or main hopper from three sides, leaving one side open and the top covered with tin sheets. iv. The unit should fix the loose conveyor belts. v. The unit should develop fixed water sources for water sprinkling and staff needs. vi. The unit should construct a pucca internal road, and regular cleaning should be carried out. vii. A display board should be provided outside the unit premises at the entrance gate, including the contact number and production capacity. viii. Transportation of stone chips, stone boulders, and stone dust should be carried out in tarpaulin covered vehicles. ix. Three-tier plantation along the periphery of the unit should be carried out. x. Housekeeping should be improved. xi. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes. 	

5. Overall Recommendations of the Joint Committee

Based on the visible dust depositions on nearby trees and roads, it is evident that the dust control systems adopted by the units are inadequate. Therefore, the units must adhere to the recommendations of the Joint Committee for each unit, including the proper maintenance of production components such as

conveyor belts. The overall recommendations of the Joint Committee are as follows:

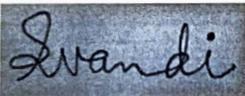
5.1. For Stone Crushers:

1. Stone crushing units should implement comprehensive dust containment and suppression measures, including enclosures, conveyor covers, and water sprinklers and operate them properly in accordance with the Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023.
2. Stone crushing units shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986 (hereinafter referred to as "E(P) Rules, 1986").
3. Stone crushing units should develop a three-tier plantation along their periphery to mitigate environmental impacts.
4. To ensure compliance, JSPCB should conduct regular surprise inspections and surveillance of stone crushing units.
5. Local authorities should collaborate with stone crusher units operating in the area to facilitate the construction / maintenance of metalled roads in the crusher zone, to reduce dust emissions.
6. Stone crushing units should conduct health survey of workers on a half-yearly basis to monitor and address occupational health risks with Civil Surgeon.
7. Gram Panchayat Pradhan complained that the area faces groundwater shortage for drinking purposes. Therefore, stone crushers should be allowed to operate after obtaining the necessary permissions, as applicable, from the Central Ground Water Authority (CGWA) for withdrawing groundwater for industrial purposes and dust suppression activities.

5.2. For Stone Mines:

1. The mining units must carry out drilling and blasting by following the prescribed methods and safeguards as per guidelines of Directorate General of Mines Safety (DGMS) and after getting necessary permissions.
2. The respective mines shall install water sprinklers along haul roads to reduce dust emissions. The units shall maintain proper records, and ensure the effective use of mine water for sprinkling and other dust control activities.
3. The unit should obtain requisite permissions from the CGWA for withdrawing groundwater, as applicable, for industrial purpose / dust suppression activities.
4. The units shall ensure environmental restoration through extensive plantations and the implementation of effective dust management systems.

Date: 15.01.2025

	
(Sandeep Nandi) Scientist 'B' MoEF&CC, Ranchi	(Rajiv Kumar Sinha) Regional Officer, Jharkhand Pollution Control Board, Dumka
	
(Shri Rajesh Kumar) District Mining Officer, Office of District Magistrate, Pakur	(Mrinal Kanti Biswas) Scientist E & Regional Director, CPCB RD, Kolkata

6. Photographs of the Joint Committee Visit

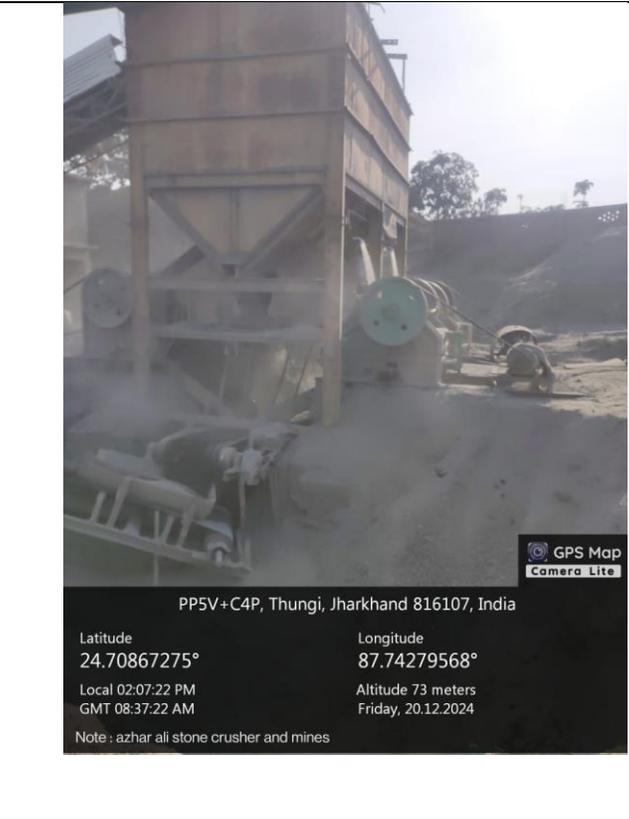
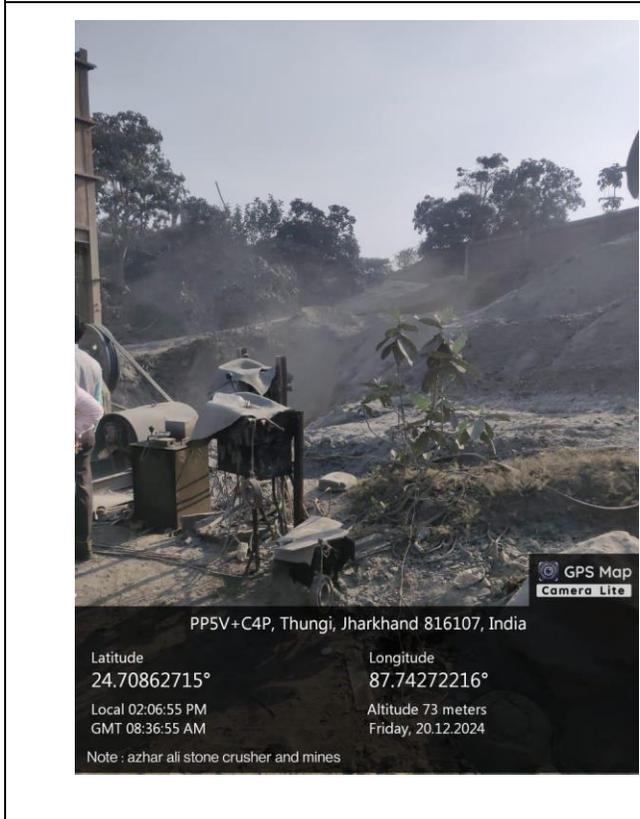
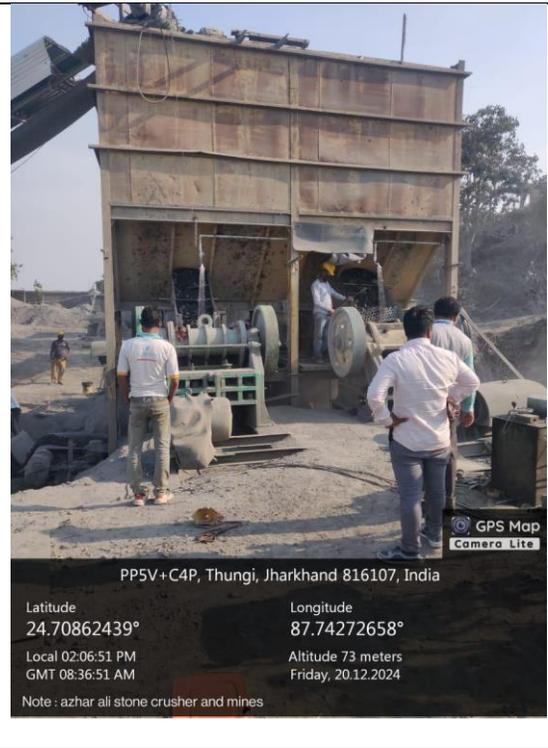
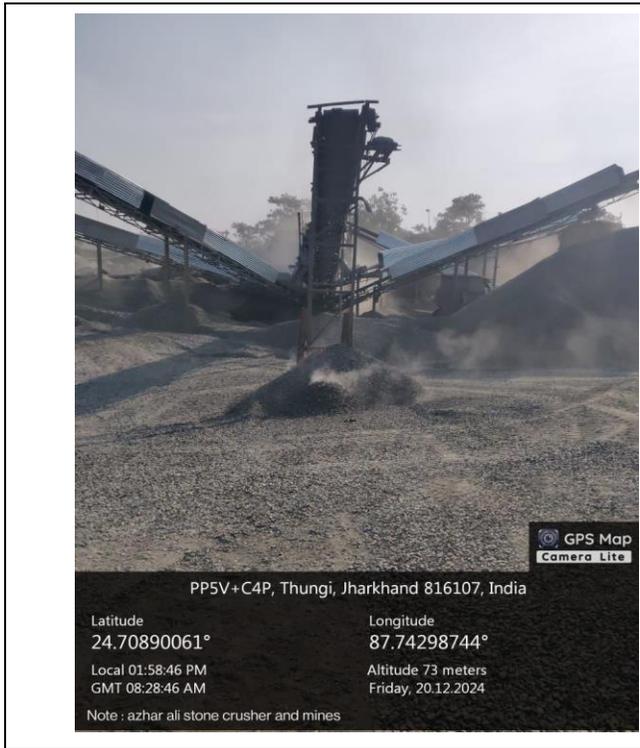
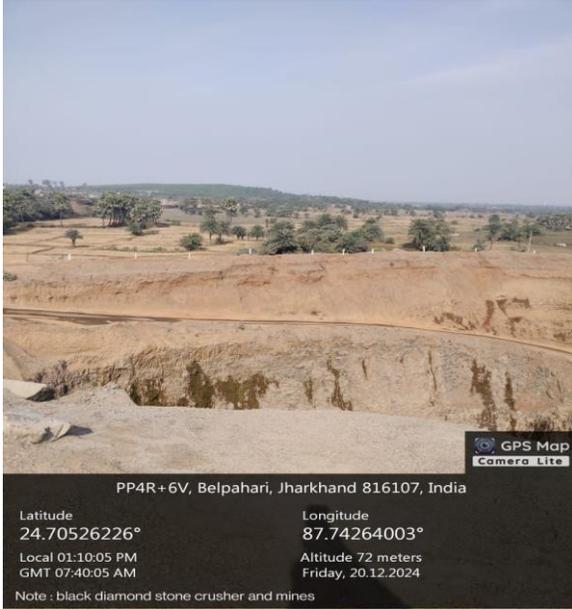




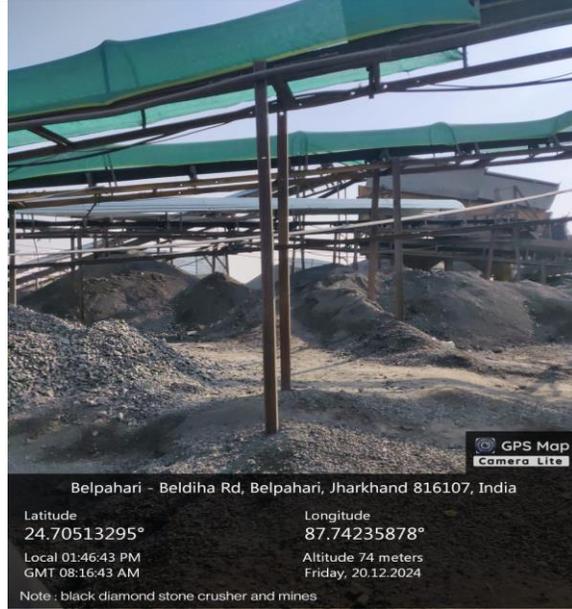
Figure 2: Photographs of the Mining area and Crushing area of M/s Azhar Islam



PP4R+6V, Belpahari, Jharkhand 816107, India

Latitude 24.70526226°	Longitude 87.74264003°
Local 01:10:05 PM GMT 07:40:05 AM	Altitude 72 meters Friday, 20.12.2024

Note : black diamond stone crusher and mines



Belpahari - Beldiha Rd, Belpahari, Jharkhand 816107, India

Latitude 24.70513295°	Longitude 87.74235878°
Local 01:46:43 PM GMT 08:16:43 AM	Altitude 74 meters Friday, 20.12.2024

Note : black diamond stone crusher and mines



PP4R+6V, Belpahari, Jharkhand 816107, India

Latitude 24.70525229°	Longitude 87.74203357°
Local 01:36:47 PM GMT 08:06:47 AM	Altitude 74 meters Friday, 20.12.2024

Note : black diamond stone crusher and mines



PP4R+6V, Belpahari, Jharkhand 816107, India

Latitude 24.70524587°	Longitude 87.74200713°
Local 01:36:33 PM GMT 08:06:33 AM	Altitude 74 meters Friday, 20.12.2024

Note : black diamond stone crusher and mines



Figure 3: Photographs of the Mining area and Crushing area of M/s Black diamond



Figure 4: Photographs of the OCEMS device installed at M/s Black diamond which is offline and no data is getting transmitted to the JSPCB server

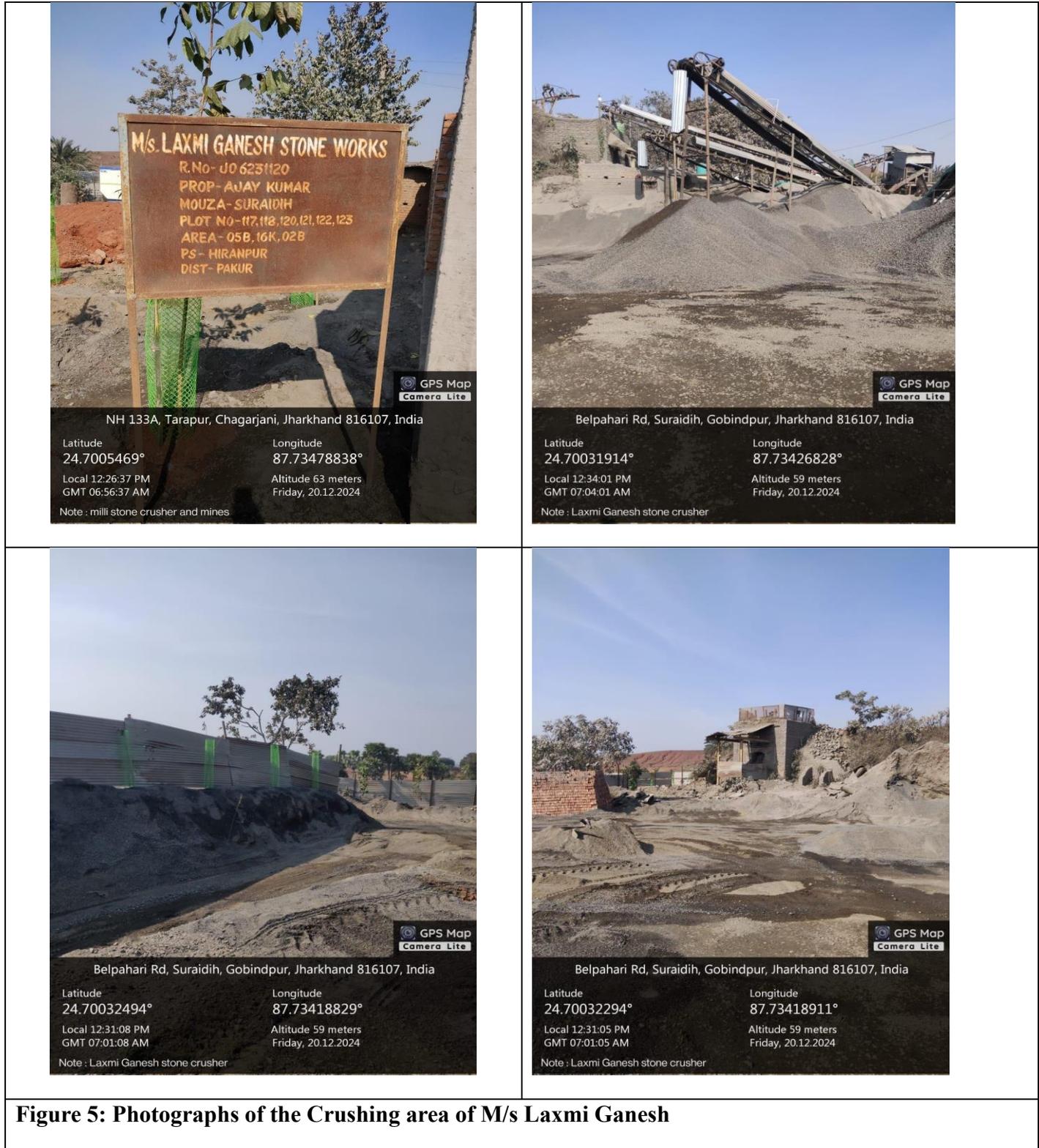


Figure 5: Photographs of the Crushing area of M/s Laxmi Ganesh

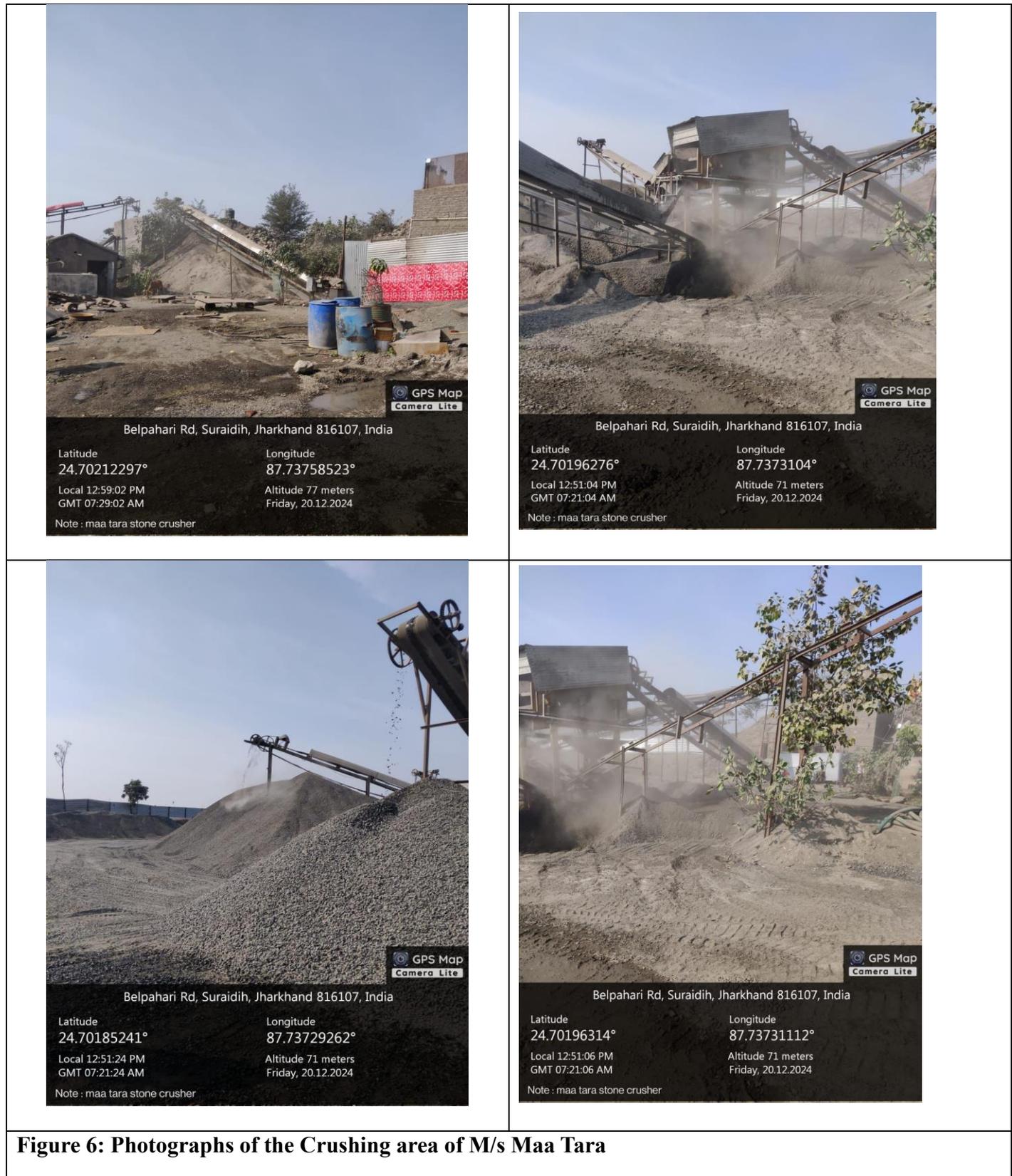


Figure 6: Photographs of the Crushing area of M/s Maa Tara

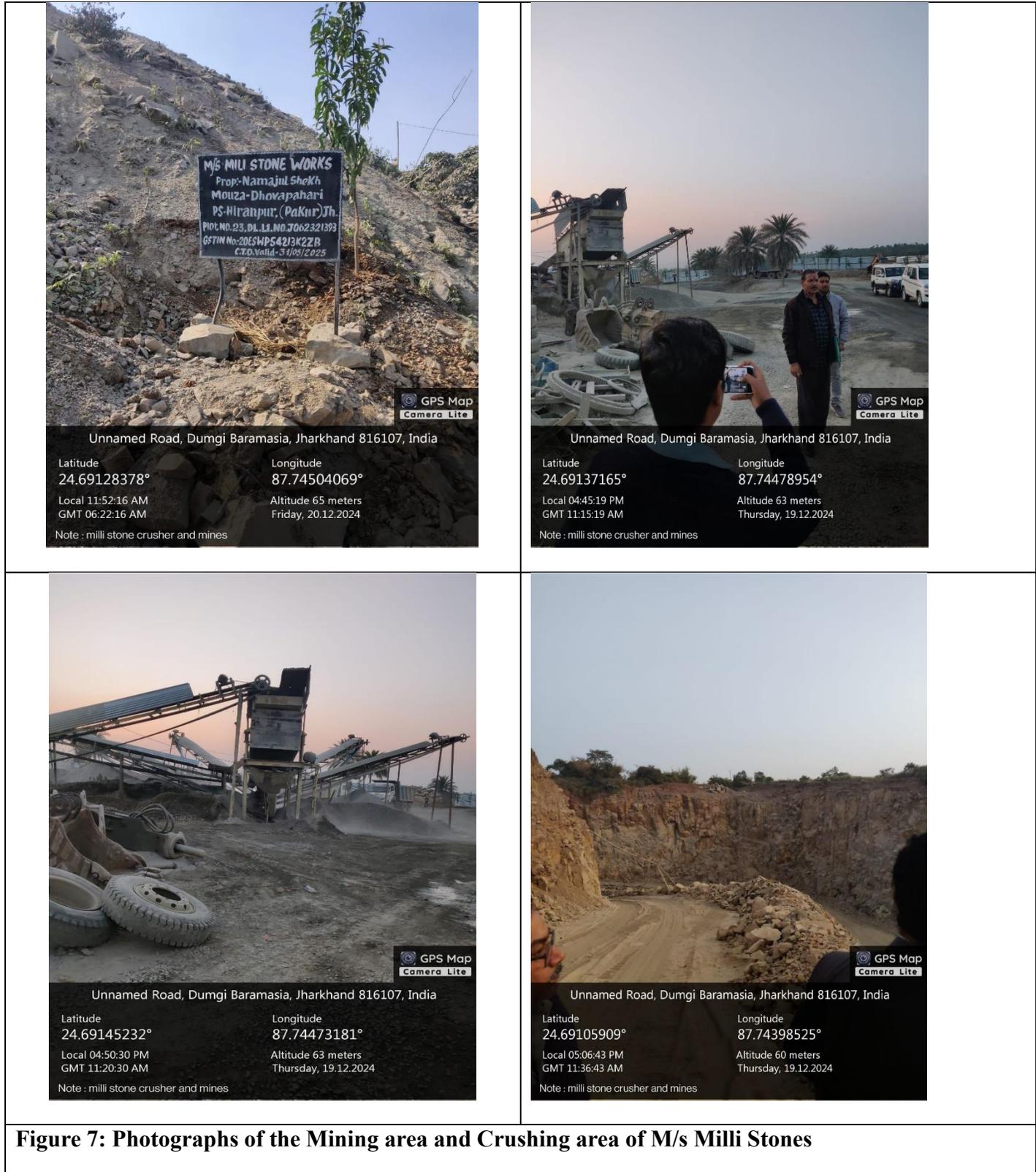
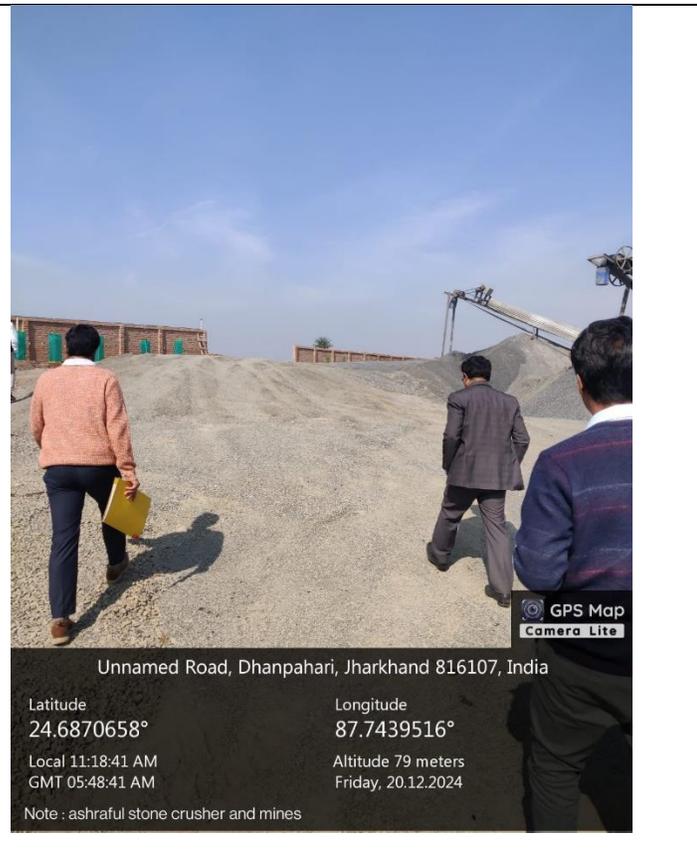
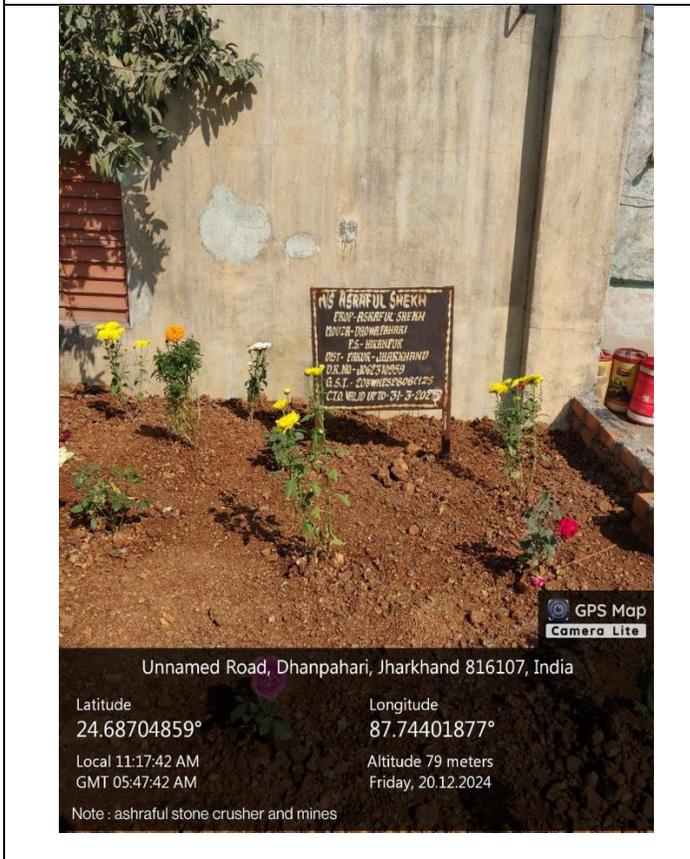


Figure 7: Photographs of the Mining area and Crushing area of M/s Milli Stones



Figure 8: Photographs of the area behind the crushing area of M/s Milli Stones



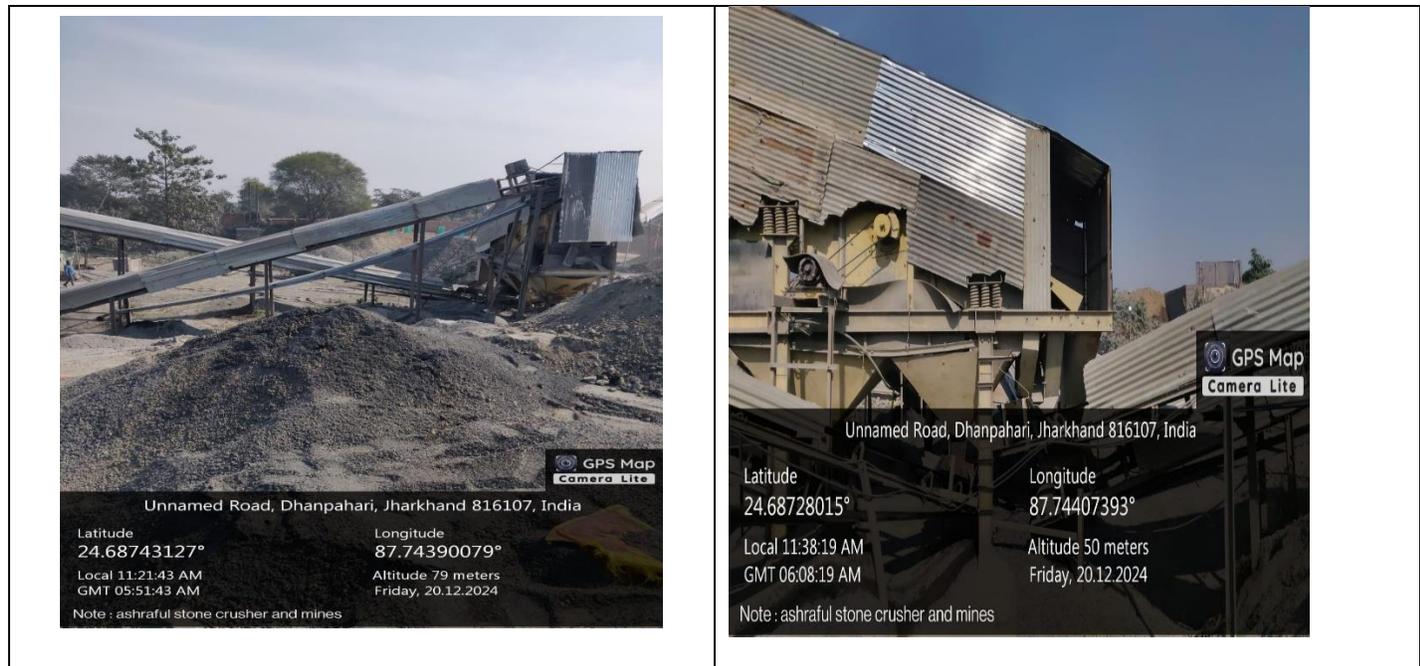


Figure 9: Photographs of the Crushing area of M/s Asraful



Figure 10: Photographs of the Middle School located near the Pakur Stone Mining Area



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-14516733/2023/1321

Dated : 2023-07-28

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2023-07-07 of M/S AZHAR ISLAM, Occupier Name :AZHAR ISLAM for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of Consent to Establish (CTE) granted vide Ref No. JSPCB/HO/RNC/CTE-3586429/2018/1194 Dated 04.12.2018 at Mauza–Belpahari No.-65/71, Plot No . 95/P, J.B. No.- 57, Area-06 Bigha, Investment Rs 412.40 Lac for production capacity of Stone Chips – 9000 Cft/Day and Stone Dust – 1000 Cft/Day of this office.

(b) The content of Consent to Operate (CTO) granted vide Ref No. JSPCB/HO/RNC/CTO-11327600/2021/1555, Dated 19.12.2021 for production capacity of Stone Chips – 9000 Cft/Day and Stone Dust – 1000 Cft/Day valid upto 15.07.2023;

(c) The content of Inspection Report (I/R), Ref No. 15394 dated 12.07.2023 of RO,JSPCB, Dumka;

(d) The content of Notarized land agreement dated 11.02.2023 for Mauza–Belpahari No.-65, Plot No . 95/P, J.B. No.- 57, Area- 06 Bigha valid for 04 years 11 Months i.e. valid till 10.01.2028;

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -BELPAHARI NO 65/71 , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To
Before Expansion	Plot No . 95/P, J.B. No.- 57	06 Bigha	412.40 Lac	Stone Chips – 9000 Cft/Day and Stone Dust – 1000 Cft/Day	30/06/2025

(A) Specific Conditions:

1. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
2. That, the occupier shall submit Ambient and Noise level monitoring reports within the consent period.
3. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
4. That, the occupier shall construct and maintain boundary wall of minimum ten feet height. The height of raw material, product and dust should be less than the height of boundary wall in any case.
5. That, the occupier shall obtain raw material only from valid source.
6. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
7. That, the occupier shall make all road pucca and shall maintain good house keeping by regular cleaning & wetting of the premises and dust prone areas.
8. That, the occupier shall submit compliance report of CTO Conditions every year to the Board.
9. That, the occupier shall not do crushing activities beyond 30.06.2025 until the occupier has (have) obtained Consent to Operate from the Jharkhand State Pollution Control Board.
10. That, the occupier shall submit online applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 30.06.2025 with requisite fee and documents showing compliance of all of the above conditions.

(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.**

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 mg/Nm ³

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. **That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**
5. **That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.**
6. **The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.**
7. **The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.**

This is issued with the approval of the Competent authority

Rajiva Kumar Sinha
 Digitally signed by Rajiva Kumar Sinha
 Date: 2023.07.28 07:37:41 +05:30'
[Rajiva Kumar Sinha]
 Section Head, Dumka

Memo No. : JSPCB/HO/RNC/CTO-14516733/2023/1321

Dated : 2023-07-28

Copy to: Azhar Islam, Prop. of M/s Azhar Islam (Stone Crusher), At – Hiranpur, P.O.- Torai, Distt.- Pakur/ Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Ranchi/ D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, Jharkhand State Pollution Control Board, Dumka for information & necessary action.

Rajiva Kumar Sinha
 Digitally signed by Rajiva Kumar Sinha
 Date: 2023.07.28 07:38:07 +05:30'
[Rajiva Kumar Sinha]
 Section Head, Dumka



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/RO/DMK/CTO-19282356/2024/155

Dated : 2024-06-07

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

- Application (s) dated 2024-05-08 of M/S AZHAR ISLAM (STONE MINES), Occupier Name :AZHAR ISLAM for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..
- Documents Relied Upon:**
 - The content of Consent to Established(CTE),Ref No. JSPCB/HO/RNC/CTE- 768770/2016/164 dated18.07.2016.
 - The content of Environmental Clearance (EC),Ref No. EC/SEIAA/2015-16/1575/2015/2270 dated 30.12.2015.
 - The content of Inspection Report (I/R) Ref No. 943 dated 06.06.2024.
 - The content of mining lease period is valid from 25.02.2016 to 24.02.2026
 - The content of Consent to Operate (CTO),Ref No. JSPCB/RO/DMK/CTO-5390814/2019/101 Dated : 2019-06-26
- The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -JIYAJORI AND BELAPAHARI , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To
Before Expansion	Mouza- Jiyajori & Belpahari, Plot no.- 239,240, 242 to 246, 248,249 & 95/P	4.76 Ha	Rs - 4,54,00,000 /- (As per application)	Stone Boulders - 606 Tonnes/Day	24/02/2026

(A) Specific Conditions:

1. That, the occupier shall make agreement with transporters to transport stone boulder in fully covered and leak proof vehicles;
2. That, the occupier shall do mining activities only if, mining lease has valid time validity.
3. That, the occupier Shall Submit Production figure of the Boulder duly certified by D.M.O, within consent period.
4. That, the occupier shall supply Stone Boulder only to those stone crusher units which have valid Consent to Operate order from Board and shall maintain record of it and show the record to the Inspecting Officer at the time of inspection;
5. That, the occupier shall preserve live soil of the mine(s) and shall reclaim mined out areas by filling it (them) with over burden and live soil and shall do tree plantation over it (them). In no case soil be stored out of mine lease area and report to J.S.P.C. Board.
6. That, the occupier shall reclaim mines out area regularly and do tree plantation in at least 33% of the space preferably along the periphery and in vacant space.
7. That, the occupier shall not use any sort of explosives for mining activities without obtaining explosive license from Explosive Department.
8. That, the occupier shall maintain the compliance status failing which CTO will be revoked or environmental compensation will be levied.
9. That the occupier shall provide information to JSPCB regarding temporary discontinue/ under suspension/closed and accident or other unforeseen act or event of the unit.
10. That, the Board will review Consent-to-Establish after finalization of DSR & if required necessary modifications shall be made.
11. That, the occupier shall not do mining activities beyond 24.02.2026 until the occupier has (have) obtained Consent to Operate from the Jharkhand State Pollution Control Board.
12. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year.
13. That, the occupier shall submit compliance report of CTO Conditions every year to the Board.
14. That, the occupier shall carry out mining activity at a minimum distance of 100 meter away from the bank of any river or stream or water body.
15. That, the occupier shall submit ambient air quality and Noise level monitoring reports every six month to the board.
16. That, the occupier shall comply all the general & specific conditions of Environmental Clearance and

shall submit compliance report every six months to the Board and shall keep their annual production within the capacity mentioned in Environmental Clearance.

17. That, the occupier shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.

18. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

19. That the occupier shall provide information to JSPCB regarding temporary discontinue/ under suspension/closed and accident or other unforeseen act or event of the unit.

20. That, the occupier shall install PM 10 analyser as per CPCB guideline and US EPA approved technology with onsite display and will provide connectivity to JSPCB server.

(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.**

(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
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(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
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- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.

4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

RAJIVA
KUMAR SINHA
(Rajiva Kumar Sinha)
Regional Officer

Digitally signed by
RAJIVA KUMAR SINHA
Date: 2024.06.07
17:57:41 +05'30'

Memo No. : JSPCB/RO/DMK/CTO-
19282356/2024/155

Dated : 2024-06-07

Copy to: Md. Azhar Islam, Prop.-, M/S Azhar Islam (Stone Mines) At.- Jiyajori & Belpahari, Ps.-
Hiranpur, Dist.- Pakur /District Mining Office, Pakur, / Director of Industries, Ranchi / Member Secretary,
Jharkhand State Pollution Control Board, Ranchi for information and necessary action.

RAJIVA
KUMAR SINHA
(Rajiva Kumar Sinha)
Regional Officer

Digitally signed by
RAJIVA KUMAR SINHA
Date: 2024.06.07 17:57:58
+05'30'



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-16354967/2023/1013

Dated : 2023-06-12

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2023-05-20 of M/S BLACK DIAMOND STONE WORKS, Occupier Name :AJAY KUMAR TEBRIWAL for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of Consent-to-Establish (CTE) granted vide Ref. No. JSPCB/HO/RNC/CTE-13446689/2022/317, Dated: 14.08.2022 at Mauza-Belpahari, Khata No.- 18, 28, 32, 39 & 57, Khesra No. : 113(P), 114(P), 115, 116, 117(P), 118(P), 119(P) and 125 (In the plot no. as per approved mining plan), Mauza-Belpahari, Pakur, Area - 0.49 Acres out of 10.36 Acres (In plot no. as per approved mining plan), Investment Rs. 353 Lakhs for the production capacity of Stone Chips - 423 TPD & Stone Dust - 47 TPD of this office;

(b) The content of Consent to Operate (CTO) granted vide Ref. No. JSPCB/HO/RNC/CTO-14026237/2022/1444 dated 17.10.2022 for the production capacity of Stone Chips - 423 TPD & Stone Dust - 47 TPD valid upto 30.06.2023;

(c) The content of Environmental Clearance (EC) issued by DEIAA, Pakur vide Ref. letter no. 149/DEIAA dated 19.08.2017 for the project "M/s Black Diamond Stone Works of Sri Ajay kumar Tebriwal and other Partner's at Plot No.- 113P, 114P, 115, 116, 117P, 118P, 119P and 125 at Village- Belpahari, P.S.- Hiranpur, Dist.- Pakur, Jharkhand (10.36 Acre.).

(d) The content of mining lease deed dated 04.10.2017 executed in favour of M/s Black Diamond Stone Works valid till 05/10/2027 Khata No. - 18, 28, 32, 39 & 57, Khesra No. : 113(P), 114(P), 115, 116, 117(P), 118(P), 119(P) and 125 in Mauza – Belpahari over an area of 10.36 Acres.

(e) The content of Mining Plan along with Progressive mine closure plan and plates of the approved Mine Plan and Mine Plan Approval Letter issued by the Additional director, Geology, Hazaribagh vide letter no. G-2022-23/71 dated 06/06/2022.

(f) The content of Inspection Report Ref. No. 1248 dated 27.05.2023 of R.O. Dumka;

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -BELPAHARI , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To

Before Expansion	Khata No.- 18, 28, 32, 39 & 57, Khesra No. : 113(P), 114(P), 115, 116, 117(P), 118(P), 119(P) and 125 (In the plot no. as per approved mining plan)	0.49 Acres out of 10.36 Acres (In plot no. as per approved mining plan)	353 Lakhs	Stone Chips - 423 TPD & Stone Dust - 47 TPD	30/06/2025
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(A) Specific Conditions:

1. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
2. That, the occupier shall submit Ambient and Noise level monitoring reports within the consent period.
3. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
4. That, the occupier shall construct and maintain boundary wall of minimum ten feet height. The height of raw material, product and dust should be less than the height of boundary wall in any case.
5. That, the occupier shall obtain raw material only from valid source.
6. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
7. That, the occupier shall make all road pucca and shall maintain good house keeping by regular cleaning & wetting of the premises and dust prone areas.
8. That, the occupier shall submit compliance report of CTO Conditions every year to the Board.
9. That, the occupier shall not do crushing activities beyond 30.06.2025 until the occupier has (have) obtained Consent to Operate from the Jharkhand State Pollution Control Board.
10. That, the occupier shall submit online applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 30.06.2025 with requisite fee and documents showing compliance of all of the above conditions.
11. That, the occupier shall install PM 10 analyser as per CPCB guideline and US EPA approved technology with onsite display and will provide connectivity to JSPCB server within three months.

(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20
<p>Note : Serial no. 1 to 4 – Mandatory Serial no. 5 to 12 As applicable for specific type of industry.</p>				

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 mg/Nm ³

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. **That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**
5. **That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.**
6. **The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.**
7. **The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.**

This is issued with the approval of the Competent authority

Rajiva
Kumar Sinha
[Rajiva Kumar Sinha]
Section Head, Dumka

Digitally signed by
Rajiva Kumar Sinha
Date: 2023.06.12
09:33:02 +05'30'

Dated : 2023-06-12

Memo No. : JSPCB/HO/RNC/CTO-
16354967/2023/1013

Copy to: Sri Ajay Kumar Tebriwal, Partner, M/S Black Diamond Stone Works (Stone Mines), MauzaBelpahari, At+P.O. - Hiranpur, Distt.- Pakur / Chief Inspector of Factories, Ranchi/ Director of Industry, Govt of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Pakur / DFO, Pakur / DMO, Pakur / Regional Officer, Regional Office-cum-Laboratory, Dumka for information & necessary action.

Rajiva Kumar
Sinha
[Rajiva Kumar Sinha]
Section Head, Dumka

Digitally signed by Rajiva
Kumar Sinha
Date: 2023.06.12 09:33:23



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-17695183/2023/1901

Dated : 2023-11-08

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2023-10-31 of M/S LAXMI GANESH STONE WORKS, Occupier Name :AJOY KUMAR for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. **Documents Relied Upon:**

(a) The content of Consent to Establish (CTE) granted vide Ref No. – JSPCB/HO/RNC/CTE-3148432/2018/1088, Dated 25.10.2018, At-Mauza-Suraidih, Khata No.-05, Plot No.- 117,118, 120 to 123, Area- 05 Bigha, 16 Katha, 02 Dhur, Investment Rs. 161.0 Lac for production capacity of Stone Chips – 4500 Cft/Day and Stone Dust- 500 Cft/Day.

(b) The content of Consent to Operate (CTO) granted vide Ref No. JSPCB/HO/RNC/CTO-11168953/2021/1554, Dated 19.12.2021 for the production capacity of Stone Chips – 4500 Cft/Day and Stone Dust- 500 Cft/Day valid upto 31.12.2023;

(c) The content of notarized land agreement dated 01.12.2021 valid for 04 years 11 months;

(d) The content of Inspection Report Ref. No. 2308 dated 06.11.2023 of R.O. Dumka;

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -SURAIDIH NO-66 , P S -SURAIDIH , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To
Before Expansion	Khata No.-05, Plot No.- 117,118, 120 to 123	05 Bigha, 16 Katha, 02 Dhur	161.0 Lac	Stone Chips – 4500 Cft/Day and Stone Dust- 500 Cft/Day	31/05/2025

(A) **Specific Conditions:**

1. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
2. That, the occupier shall submit Ambient and Noise level monitoring reports within the consent period.
3. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
4. That, the occupier shall construct and maintain boundary wall of minimum ten feet height. The height of raw material, product and dust should be less than the height of boundary wall in any case.
5. That, the occupier shall obtain raw material only from valid source.
6. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
7. That, the occupier shall make all road pucca and shall maintain good house keeping by regular cleaning & wetting of the premises and dust prone areas.
8. That, the occupier shall submit compliance report of CTO Conditions every year to the Board.
9. That, the occupier shall comply the Board's office order no. B-41, dated 11.07.23 and shall shift the crusher unit within 5 kilo meter radius from mines which supplies the raw material to the crusher by 31st may 2025.
10. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year.
11. That, the occupier shall not do crushing activities beyond 31.05.2025 until the occupier has (have) obtained Consent to Operate from the Jharkhand State Pollution Control Board.
12. That, the occupier shall submit online applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 31.05.2025 with requisite fee and documents showing compliance of all of the above conditions.

(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.**

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 mg/Nm ³

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
-----	-----------	----------

- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. **That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**
5. **That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.**
6. **The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.**
7. **The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.**

This is issued with the approval of the Competent authority

Rajiva
Kumar Sinha
[Rajiva Kumar Sinha]
Section Head, Dumka

Digitally signed by
Rajiva Kumar Sinha
Date: 2023.11.08
19:25:39 +05'30'

Memo No. : JSPCB/HO/RNC/CTO-
17695183/2023/1901

Dated : 2023-11-08

Copy to: Sri Ajoy Kumar, Prop., M/s Laxmi Ganesh Stone Works (Stone Crusher), At-Suraidih, P.O.- Hiranpur, Distt.- Pakur/ Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, J.S.P.C.B., Dumka for information & necessary action. He is requested to examine the compliance report and shall submit report to P.O. year wise.

Rajiva
Kumar Sinha
[Rajiva Kumar Sinha]
Section Head, Dumka

Digitally signed by
Rajiva Kumar Sinha
Date: 2023.11.08
19:25:59 +05'30'

JHARKHAND STATE POLLUTION CONTROL BOARD



TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-15327770/2023/572

Dated : 2023-03-26

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2023-01-18 of M/S MAA TARA STONE WORKS, Occupier Name :KRISHAN KUMAR for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of Consent-to-Establish(CTE) granted in expansion vide Ref. No. JSPCB/HO/RNC/CTE-8202954/2022/113 dated 13.03.2022 at Mauza-Suraidih, Khata No.- 37, Plot No.- 61, Area-05 Bigha, 19 Katha, 04 Dhur, Investment Rs. 268.00 Lakh for the production capacity of Stone Chips - 7200 cft/ day & Stone dust - 800 cft/day of this office.

(b) The content of Consent to Establish (CTE) granted before expansion vide Ref No.-B-447, Dated 10.02.2016 Mauza- Suraidih, Pakur, Khata No.- 37, Plot No.- 61, area-05 Bigha, 19 Katha, 04 Dhur, investment- 9.2 lac for production of stone chips-900 cft/day.

(c) The content of Consent-to-Operate granted in expansion vide Ref. No. JSPCB/HO/RNC/CTO-13060446/2022/686 dated 24.05.2022, Investment Rs. 268.0 Lakh for the production capacity of Stone Chips - 7200 cft/ day & Stone dust- 800 cft/day valid upto 31.03.2023;

(d) The content of affidavit for land rent agreement made on 24.6.2020 and signed by Notary, Pakur, land given by Sri Krishan Kumar for Khata No.- 37, Plot No.- 61, Area-05 Bigha, 19 Katha, 04 Dhur, Mauza - Suraidih, PS- Hiranpur, Dist - Pakur for 04 years 11 Months (i.e. till 23.05.2025).

(e) The content of Inspection Report Ref. No. 488 dated 21.02.2023 of RO Dumka;

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -SURAIDIH NO 66 , P S -SURAIDIH , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To
Before Expansion	Khata No.- 37, Plot No.- 61	05 Bigha, 19 Katha, 04 Dhur	268.00 Lakh	Stone Chips - 7200 cft/ day & Stone dust - 800 cft/day	31/03/2025

(A) Specific Conditions:

1. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
2. That, the occupier shall submit Ambient and Noise level monitoring reports within the consent period.
3. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
4. That, the occupier shall construct and maintain boundary wall of minimum ten feet height. The height of raw material, product and dust should be less than the height of boundary wall in any case.
5. That, the occupier shall obtain raw material only from valid source.
6. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
7. That, the occupier shall make all road pucca and shall maintain good house keeping by regular cleaning & wetting of the premises and dust prone areas.
8. That, the occupier shall submit compliance report of CTO Conditions every year to the Board.
9. That, the occupier shall not do crushing activities beyond 31.03.2025 until the occupier has (have) obtained Consent to Operate from the Jharkhand State Pollution Control Board.
10. That, the occupier shall submit online applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 31.03.2025 with requisite fee and documents showing compliance of all of the above conditions.

(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.**

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 mg/Nm ³

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. **That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**
5. **That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.**
6. **The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.**
7. **The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.**

This is issued with the approval of the Competent authority

Rajiva
Kumar Sinha
[Rajiva Kumar Sinha]
Section Head, Dumka

Digitally signed by
Rajiva Kumar Sinha
Date: 2023.03.26

Memo No. : JSPCB/HO/RNC/CTO-
15327770/2023/572

Dated : 2023-03-26

Copy to: Sri Krishan Kumar, Prop., M/S Maa Tara Stone Works, At- Suraidih, P.O.- Deopur, Distt.- Pakur/ Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, J.S.P.C.B., Dumka for information & necessary action. Regional Officer is requested to examine the status of compliance every year and shall submit the report to the Board.

Rajiva Kumar
Sinha
[Rajiva Kumar Sinha]
Section Head, Dumka

Digitally signed by Rajiva
Kumar Sinha
Date: 2023.03.26 19:53:26
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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-16028417/2023/1958

Dated : 2023-11-21

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2023-11-17 of M/S MILI STONE WORKS (STONE CRUSHERS), Occupier Name :NAMAJUL SHEKH for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of Consent-to-Establish (CTE) granted vide Ref. No. JSPCB/HO/RNC/CTE-10747814/2022/11 dated 10.01.2022 at Maua-Dhopahari, Dist. Pakur, Khata No.: 25; Khesra No.: 23 (P), Area-4 Bigha 16 Katha 4 Dhur, Investment Rs. 189 Lakhs for the production capacity of Stone Chips9,000 Cft/Day & Stone Dust - 900 Cft/Day of this office.

(b) The content of Consent to Operate (CTO) granted vide Ref. No. JSPCB/HO/RNC/CTO-14795753/2023/164 dated 24.01.2023 for the production capacity of Stone Chips- 9,000 Cft/Day & Stone Dust - 900 Cft/Day valid upto 31.12.2023;

(c) The content of Notarized land rent agreement made on 25.06.2021 and singed by Notary, Sahebganj, for 04 years 11 Months, valid till 24.05.2026;

(d) The content of Inspection Report Ref. No. 2352 dated 11.11.2023 of R.O. Dumka;

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -DHOPAHARI , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To
Before Expansion	Khata No.: 25; Khesra No.: 23 (P)	4 Bigha 16 Katha 4 Dhur	189.0 Lakhs	Stone Chips - 9,000 Cft/Day & Stone Dust - 900 Cft/Day	31/05/2025

(A) Specific Conditions:

1. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
2. That, the occupier shall submit Ambient and Noise level monitoring reports within the consent period.
3. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
4. That, the occupier shall construct and maintain boundary wall of minimum ten feet height. The height of raw material, product and dust should be less than the height of boundary wall in any case.
5. That, the occupier shall obtain raw material only from valid source.
6. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
7. That, the occupier shall make all road pucca and shall maintain good house keeping by regular cleaning & wetting of the premises and dust prone areas.
8. That, the occupier shall submit compliance report of CTO Conditions every year to the Board.
9. That, the occupier shall comply the Board's office order no. B-41, dated 11.07.23 and shall shift the crusher unit within 5 kilo meter radius from mines which supplies the raw material to the crusher by 31st may 2025.
10. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year.
11. That, the occupier shall not do crushing activities beyond 31.05.2025 until the occupier has (have) obtained Consent to Operate from the Jharkhand State Pollution Control Board.
12. That, the occupier shall submit online applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 31.05.2025 with requisite fee and documents showing compliance of all of the above conditions.

(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.**

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 mg/Nm ³

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
-----	-----------	----------

- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. **That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**
5. **That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.**
6. **The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.**
7. **The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.**

This is issued with the approval of the Competent authority

Ashok
Kumar
Yadav
[Ashok Kumar Yadav]
Section Head, Dumka

Digitally signed by
Ashok Kumar Yadav
Date: 2023.11.21
17:02:01 +05'30'

Dated : 2023-11-21

Memo No. : JSPCB/HO/RNC/CTO-
16028417/2023/1958

Copy to: Namajul Shekh, Prop., M/S Mili Stone Works (Stone Crushers), At - Dhopahari, Hiranpur, Dist.- Pakur/ Chief Inspector of Factories, Ranchi/ Director of Industry, Govt of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ DFO, Pakur/ DMO, Pakur/ Regional Officer, Regional Office, Dumka for information & necessary action.

Ashok
Kumar
Yadav

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Ashok Kumar Yadav
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[Ashok Kumar Yadav]
Section Head, Dumka

JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/RO/DMK/CTO-18787488/2024/113

Dated : 2024-04-17

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2024-03-13 of MS MILI STONE WORKS, Occupier Name :NAMAJUL SHEKH for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of inspection report Ref no. 644 dated 13.04.2024 of Regional Officer, Regional Office Cum-Laboratory, J.S.P.C. Board, Dumka.

(b) The content of D.F.O., Pakur forest Division letter no.1837 dated 23.12.2016 which shows that the distance of the proposed all Plots, Mauza- Dhovaphari, PO - Hiranpur, Dist - Pakur is more than 250 mtrs away from Notified Forest boundary and there is no any National Park, Wild Life Sanctuary and Biodiversity area within 10 KM radius.

(c) The content of Environmental Clearance vide Ref. letter No.- EC/183/DEIAA, dated 26.09.2017 by DEIAA, Pakur, Jharkhand for Mili Stone Works for proposed site / plot No.20, 36, 37 and 38, J.B. No.-19, 25 (Area- 5.43 Acre (HA - 2.20) At+ Mauza- Dhovaphari, PO - Hiranpur, Dist - Pakur for capacity of production of stone boulders 958 TPD & Transfer Environmental Clearance vide Ref. letter No.- EC/SEIAA/2023-24/2963/2023/375, dated 02.11.2023 by SEIAA, Ranchi, Jharkhand for Mili Stone Works for proposed site / plot No. 20, 36, 37 and 38, J.B. No.-19, 25 (Area- 5.43 Acre (Ha. - 2.20) At+ Mauza- Dhovaphari, PO - Hiranpur, Dist - Pakur.

(d) The content of mining lease deed which was made on 31.10.2019 for stone mining from 31.10.2019 to 10 years i.e.till 30.10.2029, plot No.20, 36, 37 and 38, J.B. No.-19, 25 (Area- 5.43 Acre (HA - 2.20) At+ Mauza- Dhovaphari, PO - Hiranpur, Dist - Pakur with Tracing site map of land signed by Proponent, DMO & DC, Pakur.

(e) The content of Consent to Establish (CTE) Ref no. JSPCB/HO/RNC/CTE-7443847/2020/289 Dated24.07.2020.

(f) The content of Consent to operate (CTO) Ref no. JSPCB/RO/DMK/CTO-16056321/2023/131 Dated 29.06.2023.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -DHOVAPHARI , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To

Before Expansion	Mouza-Dhovapahari, Khata no. 19, 25 Plot no.- 20, 36, 37 and 38	5.43 Acre (2.20 Ha.)	Rs. 192.00 Lakh	Stone Boulder - 326 TPD	31/03/2026
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(A) Specific Conditions:

1. That, the occupier shall make agreement with transporters to transport stone boulder in fully covered and leak proof vehicles;
2. That, the occupier shall do mining activities only if, mining lease has valid time validity.
3. That, the occupier Shall Submit Production figure of the Boulder duly certified by D.M.O, within consent period.
4. That, the occupier shall supply Stone Boulder only to those stone crusher units which have valid Consent to Operate order from Board and shall maintain record of it and show the record to the Inspecting Officer at the time of inspection;
5. That, the occupier shall preserve live soil of the mine(s) and shall reclaim mined out areas by filling it (them) with over burden and live soil and shall do tree plantation over it (them). In no case soil be stored out of mine lease area and report to J.S.P.C. Board.
6. That, the occupier shall reclaim mines out area regularly and do tree plantation in at least 33% of the space preferably along the periphery and in vacant space.
7. That, the occupier shall not use any sort of explosives for mining activities without obtaining explosive license from Explosive Department.
8. That, the occupier shall maintain the compliance status failing which CTO will be revoked or environmental compensation will be levied.
9. That the occupier shall provide information to JSPCB regarding temporary discontinue/ under suspension/closed and accident or other unforeseen act or event of the unit.
10. That, the Board will review Consent-to-Establish after finalization of DSR & if required necessary modifications shall be made.
11. That, the occupier shall not do mining activities beyond 31.03.2026 until the occupier has (have) obtained Consent to Operate from the Jharkhand State Pollution Control Board.
12. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year.

13. That, the occupier shall submit compliance report of CTO Conditions every year to the Board.
14. That, the occupier shall carry out mining activity at a minimum distance of 100 meter away from the bank of any river or stream or water body.
15. That, the occupier shall submit ambient air quality and Noise level monitoring reports every six month to the board.
16. That, the occupier shall comply all the general & specific conditions of Environmental Clearance and shall submit compliance report every six months to the Board and shall keep their annual production within the capacity mentioned in Environmental Clearance.
17. That, the occupier shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
18. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.
19. That the occupier shall provide information to JSPCB regarding temporary discontinue/ under suspension/closed and accident or other unforeseen act or event of the unit.

(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.**

(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
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(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
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(5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.

(6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.

(7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.

(9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.

(10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

(12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.

4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

RAJIVA
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RAJIVA KUMAR
SINHA
Date: 2024.04.17
12:52:40 +05'30'
(Rajiva Kumar Sinha)
Regional Officer

Memo No. : JSPCB/RO/DMK/CTO-
18787488/2024/113

Dated : 2024-04-17

Copy to: Shri Namajul Shekh, Prop., M/s Mili Stone Works (Stone Mines), At- Dhovaphari, PO - Hiranpur, Dist - Pakur/ Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Ranchi/ D.F.O., Pakur/ D.M.O., Pakur / Member Secretary, Jharkhand State Pollution Control Board, Ranchi for information & necessary action.

RAJIVA
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(Rajiva Kumar Sinha)
Regional Officer



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-18052358/2024/297

Dated : 2024-02-27

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2024-01-27 of M/S ASRAFUL SHEKH, Occupier Name :ASRAFUL SHEKH for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of Consent to Establish (CTE) granted in expansion vide Ref No.- JSPCB/HO/RNC/CTE-15298761/2023/71, Dated 29.01.2023 at Khata no. 16 & 22, Plot No.- 51 & 74, Mauza-Dhowapahari, Dist.-Pakur, Area-05 Bigha, 18 Katha, 07 Dhur, Investment Rs. 116 Lakhs for the production capacity of Stone Chips-342 TPD and Stone Dust-38 TPD of this office.

(b) The content of Consent to Establish (CTE) granted before expansion vide Ref No. JSPCB/HO/RNC/CTE-1753735/2018/512, Dated 17.05.2018 at Khata no. 16 & 22, Plot No.- 51 & 74, Mauza-Dhowapahari, Dist.-Pakur, Area 05 Bigha, 18 Katha, 07 Dhur, Investment Rs. 51.35 Lacs for the production capacity of Stone Chips - 720 Cft/Day of this office.

(c) The content of Consent to Operate (CTO) granted before expansion vide Ref No. JSPCB/HO/RNC/CTO-15467986/2023/508, Dated 18.03.2023 for the production capacity of Stone Chips-342 TPD and Stone Dust-38 TPD valid up to 31.03.2024 of this office.

(d) The content of notarized affidavit for rent dated 11/06/2022 executed by and b/w Sri Bhugol Paharia with Md Asrafal Shekh for J. B. No.: 16 & 22; Plot No.: 51 & 74 in Mauza – Dhowapahari, Pakur over a total area of 05 Bigha 18 Katha 07 Dhur valid for 04 years 11 months;

(e) The content of Inspection Report Ref. No. 298 dated 20.02.2024 of R.O. Dumka;

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -DHOWAPAHARI , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To
In Expansion	Khata no.-16 & 22, Plot No.- 51 & 74	05 Bigha, 18 Katha, 07 Dhur	116 Lakhs	Stone Chips-342 TPD and Stone Dust-38 TPD	31/03/2025

(A) Specific Conditions:

1. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
2. That, the occupier shall submit Ambient and Noise level monitoring reports within the consent period.
3. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
4. That, the occupier shall construct and maintain boundary wall of minimum ten feet height. The height of raw material, product and dust should be less than the height of boundary wall in any case.
5. That, the occupier shall obtain raw material only from valid source.
6. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
7. That, the occupier shall make all road pucca and shall maintain good house keeping by regular cleaning & wetting of the premises and dust prone areas.
8. That, the occupier shall submit compliance report of CTO Conditions every year to the Board.
9. That, the occupier shall comply the Board's office order no. B-41, dated 11.07.23 and shall shift the crusher unit within 5 kilo meter radius from mines which supplies the raw material to the crusher by 31st may 2025.
10. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year.
11. That, the occupier shall not do crushing activities beyond 31.03.2025 until the occupier has (have) obtained Consent to Operate from the Jharkhand State Pollution Control Board.
12. That, the occupier shall submit online applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 31.03.2025 with requisite fee and documents showing compliance of all of the above conditions.

(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20
<p>Note : Serial no. 1 to 4 – Mandatory Serial no. 5 to 12 As applicable for specific type of industry.</p>				

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 mg/Nm ³

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Non-Carbonaceous Wastes	In TSDF
2	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral
3	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. **That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**
5. **That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.**
6. **The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.**
7. **The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.**

This is issued with the approval of the Competent authority

[Kamlakant Pathak]

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Date: 2024.02.27 14:32:44 +05'30'

Section Head, Dumka

Dated : 2024-02-27

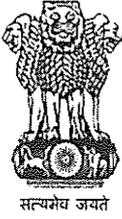
Memo No. : JSPCB/HO/RNC/CTO-18052358/2024/297

Copy to: M/s Asraful Shekh (Stone Crusher), At + Mauza – Dhowapahari, P.O.- Hiranpur, Distt.- Pakur/Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, J.S.P.C.B., Dumka for information & necessary action.

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[Kamlakant Pathak]

Section Head, Dumka



State Level Environment Impact Assessment Authority, Jharkhand.

C – 170, Road No. 4, AshokNagar. Ranchi. Jharkhand.834 002.

Tel #: 0651-2243488; Fax #: 0651-2243487.

E-mail: info@jseiaa.com; website: www.jseiaa.org

Letter No.-EC/ SEIAA / 2015-16/1575/2015/2270

Ranchi, Date: 30/12/15

To: M/s Azhar Islam,
Vill-Janki Nagar, P.O- Priyabinagar
P.S- Hiranpur, Dist – Pakur, Jharkhand.

Sub: Environmental Clearance for the project “Jiyajori & Belpahari Stone Mine of M/s Azhar Islam at Plot No.- 239, 240, 242 to 246, 248, 249 & 95/P at Village- Jiyajori & Belpahari, P.S.- Hiranpur, Dist.- Pakur, Jharkhand (4.76 Ha).

Sir,

It is in reference to the project “Jiyajori & Belpahari Stone Mine of M/s Azhar Islam at Plot No.- 239, 240, 242 to 246, 248, 249 & 95/P at Village- Jiyajori & Belpahari, P.S.- Hiranpur, Dist.- Pakur, Jharkhand (4.76 Ha)” submitted by you for seeking prior Environmental Clearances (EC). The proposal was appraised by State Level Expert Appraisal Committee (SEAC) and recommended for grant of Environmental Clearance in its meeting held on 19th to 23rd November, 2015.

The details of mine capacity as per Approved Mining Plan Report are as follows-

1. Mineable Proved Reserve : 16,22,531 t
2. Year-wise Production as per Approved Mining Plan Report for Five years is as follows

1 st Year	:	1,63,845 t
2 nd Year	:	1,66,621 t
3 rd Year	:	1,68,861 t
4 th Year	:	1,71,295 t
5 th Year	:	1,72,722 t

3. The daily production as per Form-I is 606 tonne.

State Level Environment Impact Assessment Authority (SEIAA), Jharkhand in its meeting held on 23.12.2015 discussed the project proposal along with recommendations made by SEAC and decided to grant EC to the project.

Following the decision of SEIAA, as mentioned above, Environmental Clearance is hereby issued to the “Jiyajori & Belpahari Stone Mine of M/s Azhar Islam at Plot No.- 239, 240, 242 to 246, 248, 249 & 95/P at Village- Jiyajori & Belpahari, P.S.- Hiranpur, Dist.- Pakur, Jharkhand (4.76 Ha)” along with the following conditions-

A. Specific Conditions

1. This Environmental Clearance is valid subject to the following condition below –
That this project has-
 - a. Obtained all legal rights to operate at concerned place.
 - b. Complied with all existing concerned laws of the land and

- c. Complied with the decisions of SEIAA on the issue of Environmental Clearance till date.
2. A matter in the context of Environmental Clearance to Chururia Sand Ghat in Barakar River of M/S Starnet Marketing Pvt Ltd at Village- Chururia, Ghurnbeda&Daldali, P.S- Tundi, District- Dhanbad, Jharkhand (14.30 Ha) has come to the notice of SEIAA in which mining lease has been granted by the Mining department on such a piece of Land in which two plots have been found within the forest area and this has also come to the notice of SEAC during examination of the records submitted by the concerned proponent .

SEIAA in it's 35th meeting dated 13.08.2015 decided that SEAC will considered after taking undertaking from the proponent about the distance from forest boundary to avoid the delay in obtaining the certificate of D.F.O.

But as matter mentioned in para 1 it has come to the knowledge of SEIAA that if the undertaking given by the proponent is found to be wrong and if the mining Lease granted by the Department of Mines and Geology in such an area where the land or any part of it under lease is found at any level or by any authority to be inside notified forest or demarcated forest or Jungle Jhari area (as recorded in revenue records). SEIAA decides that the E.C. issued will be treated as invalid / cancelled with immediate effect.

3. Decision taken by SEIAA on 7.05.2013 regarding distance from forest boundary issubstituted as follows:-
 "For renewal cases of mining lease position of earlier lease as and where it was legally running is allowed and in case of new lease it should be at a distance of 250 meters from the nearest forest boundary".
4. Condition laid down in all earlier minutes of proceedings regarding requirement of CTO/CTE by JSPCB is substituted as follows:-
 "Proponent will comply with all other mandatory provisions of status if so required".
5. The environmental clearance is subject to grant of mining lease by the Department of Mines, Government of Jharkhand to PP and all other Statutory Conditions as imposed by various agencies / District Authorities are complied with.
6. No mining shall be undertaken in the forest area without obtaining requisite prior forestry clearance. Minimum distance shall be maintained from Reserved / Protected Forest as stipulated in SEIAA Guidelines.
7. Environmental clearance is subject to final order of theHon'ble Supreme Court of India / National Green Tribunal / MOEF Guidelines applicable to Minor Minerals.
8. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, as may be applicable to this project (in case any fauna occurs / is found in the Project area). No damage is to be done to fauna if found in ML area (asmentioned in various schedules). In case found they should be given protection, collected alive with the help of the expert and transferred them or handing over them to the concerned authorities. Conservation Plan, if applicable has to be adhered to.
9. The mining operations shall be restricted to above ground water table and it should not intersect the groundwater table. In case of working below the ground water table, prior approval of the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board shall be obtained. Benches height and slope shall be maintained as per approved Mining Plan. The Mining Plan has to be got approved by concerned authorities as per SEIAA guidelines. Safety measures shall be adopted in line with DGMS Guidelines.

10. PP shall maintain minimum distance from Reserved / Protected Forests as stipulated in applicable guidelines.
11. The project proponent shall ensure that no natural watercourse and / or water resources shall be obstructed due to any mining operations. Adequate measures shall be taken for conservation and protection of the first order and the second order streams, if any emanating / passing through the mine lease area during the course of mining operation.
12. The top soil, if any shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation.
13. There shall be no external dump(s). Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Jharkhand State Pollution Control Board, Ranchi and its nearest Regional Office on six monthly basis.
14. Catch drains and siltation ponds of appropriate size shall be constructed around the mine working, sub-grade and mineral dump(s) to prevent run off of water and flow of sediments directly into the agricultural fields, and other water bodies. The water so collected should be utilized for watering the mine area, haul roads, green belt development etc. The drains shall be regularly desilted particularly after the monsoon and maintained properly.
15. Dimension of the retaining wall at the toe of the OB benches within the mine to check run-off and siltation shall be based on the rain fall data.
16. Greenbelt shall be developed all along the mine lease area and haul roads. The Project proponent shall do tree plantation in at least 33% of the space, preferably along the periphery and in vacant space. Fast growing and local species will be planted. In case land is not available within the lease area or it is not possible to plant trees due to nature of land then PP will do necessary afforestation at other places / land.
17. Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and transfer points. Extensive water sprinkling shall be carried out on haul roads which should be made pucca with suitable water drainage arrangements. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
18. The project proponent should implement suitable conservation measures to augment ground water resources in the area in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.
19. The project proponent shall if required, obtain necessary prior permission/NOC of the competent authorities for drawl of requisite quantity of water required for the project.
20. Suitable rainwater harvesting measures shall be planned and implemented in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.
21. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded. No transportation of ore outside the mine lease area shall be carried out after the sunset.



22. No blasting shall be carried out after the sunset. Blasting operation shall be carried out only during the daytime. Controlled blasting shall be practiced. The mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented.
23. Drills shall either be operated with the dust extractors or equipped with water injection system.
24. Effective safeguard measures should be taken to control fugitive emissions so as to ensure that RSPM (PM10 and PM 2.5) levels are within prescribed limits.
25. Pre-placement medical examination and periodical medical examination of the workers engaged in the project shall be carried out and records maintained.
26. The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered fauna.
27. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, septic tanks, safe drinking water, medical health care, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
28. Proper safety measures as per statutory requirement are to be implemented around the mined out Pit prior to closure of site.
29. A final mine closure Plan along with corpus fund duly approved by Competent Authority shall be submitted to the Jharkhand State Pollution Control Board, Ranchi and to concerned DMO in advance of final mine closure for approval.

B. General conditions

1. No change in mining technology and scope of working should be made without prior approval of the statutory authorities / Department of Mines, Government of Jharkhand/ Jharkhand State Pollution Control Board, Ranchi during the EC period.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. The Project proponent shall make all internal roads pucca and shall maintain a good housekeeping by regular cleaning and wetting of the haul roads and the premises.
4. The Project proponent shall maintain register for production and dispatch and submit return to the Board.
5. The Project proponent shall not cut trees / carry out tree felling in leased out area without the permission of competent authority.
6. Measures should be taken for control of noise levels below prescribed norms in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.
7. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards Oil and grease trap should be installed before discharge of workshop effluents.
8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
9. Dispensary facilities for First Aid shall be provided at site.

10. A separate environmental management / monitoring cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
11. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Jharkhand State Pollution Control Board, Ranchi. PP shall carry out CSR activities as per Government Guidelines (%of Profit / turnover) or at least Rs 1 per ton whichever is higher.
12. The Jharkhand State Pollution Control Board, Ranchi directly or through its Regional Office, shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) by furnishing the requisite data / information / monitoring reports.
13. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Jharkhand State Pollution Control Board, Ranchi and to its concerned Regional Office.
14. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to Jharkhand State Pollution Control Board and its concerned Regional Office. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the project shall be monitored and displayed at a convenient location near the main gate of the company in the company in the public domain.
15. A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the project proponent.
16. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the Jharkhand State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along the status of compliance of EC conditions and shall also be sent to the concerned Regional Office of JSPCB by e-mail.
17. All statutory clearances shall be obtained before start of mining operations.

C. Other points

1. The Authority reserves the right to add any new condition or modify the above conditions or to revoke the clearance if conditions stipulated above are not implemented to the satisfaction of Authority or for that matter for any other Administrative reason.
2. The Environmental Clearance accorded shall be valid for the period of grant of lease for the mine (generally 05 years). The PP shall not increase production rate and alter lease area during the validity of Environmental Clearance.
3. In case of any deviation or alteration in the project proposed from those submitted to SEIAA, Jharkhand for clearance, a fresh reference should be made to SEIAA to assess the adequacy of the conditions imposed and to incorporate any new conditions if required.

4. The above stipulations would be enforced among others under the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Jharkhand and any other Court of Law relating to the subject matter.
5. Any Appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Sd/-

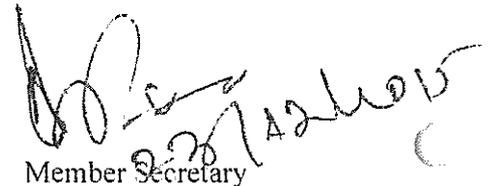
Member Secretary
State Level Environment Impact
Assessment Authority, Jharkhand.

Memo No.-EC/SEIAA/2015-16/1575/2015/2270

Dated: 30/12/15

Copy to:

1. Principal Secretary, Department of Forests & Environment, Jharkhand.
2. Deputy Commissioner, Pakur Jharkhand.
3. Divisional Forest Officer, Pakur Division, Pakur, Jharkhand.
4. Director IA Division, Monitoring Cell, MOEF and Climate Change, Indira Paryavaran Bhavan, Jorbag Road, Aliganj, New Delhi - 110003
5. District Mining Officer, Pakur, Jharkhand.
6. Member Secretary, Jharkhand State Pollution Control Board, Ranchi.
- ✓ 7. Secretary, Jharkhand State Expert Appraisal Committee, Ranchi.
8. Website.
9. Guard file.



Member Secretary
State Level Environment Impact
Assessment Authority, Jharkhand.



State Level Environment Impact Assessment Authority, Jharkhand

Nursery Complex, Near Dhurwa Bus Stand, P.O+P.S-Dhurwa, Ranchi, Jharkhand-834 004

E-mail: msseiaa.jhk@gmail.com/chr-seiaajhr@gov.in

website: www.jseiaa.org

Letter No.- EC/SEIAA/2023-24/2925/2023/

Ranchi, Date :

**To: M/s Black Diamond Stone Works,
Partners – 1. Shri Ajay Kumar Tebriwal 2. Shri Mahbul Sheikh
3. Shri Radhesyam Nangolia 4. Smt. Chanda Devi
At-Marwari Tola, P.O. + P.S.- Pakur,
District – Pakur, (Jharkhand).**

Sub: Prescribing of ToR to “Belpahari Stone Mine of M/s Black Diamond Stone Works at Village : Belpahari, Thana : Hiranpur, Distt. : Pakur, Jharkhand (4.19 Ha)” (Proposal No. : SIA/JH/MIN/443363/2023) – regarding.

Ref: Your application no. Nil, dated – 18.09.2023.

Sir,

It is in reference to the project to “**Belpahari Stone Mine of M/s Black Diamond Stone Works at Village : Belpahari, Thana : Hiranpur, Distt. : Pakur, Jharkhand (4.19 Ha)**” along with the application in the prescribed format (Form-1) and a copy of the pre-feasibility report and approved mine plan to prescribe the ToRs for undertaking detailed EIA study for the purpose of obtaining environmental clearance under the provisions of the EIA Notification, 2006 in respect of the above mentioned project.

Project Category : B1 – Application for re-appraisal of Environment Clearance issued by DEIAA, Paku.

EC Application for : Proposed Capacity- 41,047.24 cum/year or 1,19,037 TPA.

The project has been granted EC by DEIAA, Pakur vide letter no. 149/DEIAA, dated 19.08.2017.

As per O.M. dated 28th April 2023 issued by MOEF & CC projects which have been granted EC by DEIAA are to be reappraised by SEIAA / SEAC.

This is re-appraisal of the EC issued by DEIAA, Pakur which has been taken up for consideration on 23.09.2023. As per O.M. dated 12.12.18 issued by MOEF & CC projects fall in category B2.

Existing baseline condition as per monitoring report submitted by PP is as follows PM10 - 82.0µg/m³ PM 2.5-44.0 µg/m³ SO2-12.10 NO2-27.09µg/m³ All the data are within the permissible limit.

Data generated by JSPCB empaneled Laboratory has been also submitted by PP. All the data are within prescribed limit.

Dust suppression is being carried out on regular basis.

Plantation has been done developed in safety zone along with Haul road of the lease area.

Production detail as per letter no. 1705/ M dated 22.07.2023 by D.M.O. Pakur is within the permissible limit of EC.

Certified compliance report by JSPCB vide reference no. 1933 dated 13.09.2023 has been submitted by PP, which is found to be satisfactory.

Project and Location Details :

Sl	Parameter	Details
1	Project Name	: Belpahari Stone Mine
2	Lessee:	: M/s Black Diamond Stone Works Proprietor- Sri Ashish Joshi, Partners- 1. Sri Ajay Kumar Tebriwal, 2. Sri Mahbul Sheikh, 3. Sri Radhesyam Nangolia 4. Smt. Chanda Devi Address:-At-Marwari Tola, PO+PS- Pakur, District- Pakur, Jharkhand
3	Lease Address	: Village – Belpahari, District – Pakur, State- Jharkhand
4	Lease Area	: 4.19ha Acres- 10.36Acres
5	Type of Land	: Non- Forest (Raiyati Land)
6	Project Cost	: Rs. 50Lakhs
7	EMP Budget	: Capital: 8.21Lakhs Recurring: 4.27Lakh / year
8	New or Expansion	: New
9	Mineable Reserves	: cum.: 69,80,84.13 cum Tonnes: 2024444 ton
10	Mine Life	: 5.1years
11	Man power	: 28
12	Water Requirement	: 16.02 ~ 16.0 KLD (Drinking: 0.28 KLD, Dust Suppression:8.73KLD, Plantation:7.01KLD)
13	Water Source	: From Nearby villages by tankers
14	DG Set / power	: 500 KVA
15	Crusher	: With crusher
16	Nearest Water Body	: Torai Nadi, approx. 3.0 km towards SW direction of mine site.
	Nearest Habitation	: Tungji - Approx 0.60 km towards NNW direction.

18	Nearest Rail Station	:	Kotalpukur Railway station, approx. 9.0 km towards ENE direction.
19	Nearest Air Port	:	Deoghar Airport, approx. 109.3km towards SW direction.
20	Nearest Forest	:	Protected Forest near Belpahari village -Approx. 0.3 km towards S direction of mine site. Protected Forest near Govindpur village-Approx 1.0 km towards W direction of mine site. Protected Forestnear Bandaro village-Approx. 1.6 km towards N direction of mine site. Protected Forestnear Dhapahari village- Approx. 2.5 km towards South direction of mine site. Protected Forestnear Maharo village- Approx. 3.0 km. in NE direction of mine site.
21	Road & Highways	:	NH-133A, approx. 1.5 km in SW direction.

CO-ORDINATES

1	Latitude	From 24°42'16.16" N	To 24°42'23.09"N
2	Longitude	From 87°44'23.09" E	To 87°44'48.21"E

LAND DETAILS:

Khata No.	Plot No.
18	119 (P)
28	114 (P), 117 (P)
32	113 (P), 115, 118 (P)
39	125
57	116

STATUTORY CLEARANCES:

1	Lease Deed/Lease docs	:	Lease deed : 06.10.2017 to 05.10.2027.
2	CO	:	The CO, Hiranpur vide memo no. : 343/Ra. dated 11.07.2023 has mentioned the plot no. of the project is not recorded as "Jungle Jhari" in R.S. Khatiyani & Register II.
3	DMO	:	DMO, Pakur vide memo no. 1694/M. dated 22.07.2023 certified that 02 other mining area (30.02 Acre & 11.77 Acre) exists within 500 m radius from proposed project site.
4	DFO Wild Life	:	DFO -cum- Incharge Wildlife Sanctuary, Udhwa (Sahibganj) vide letter no. : 1410, dated 28.07.2023 certified that the proposed

		:	project site is outside Eco Sensitive Zone Udhwa Bird Sanctuary.
5	DFO Forest Distance	:	DFO, Pakur Forest Divison vide letter no. : 1105, dated 20.07.2016 certified that the distance of notified forest is more than 250 m from project site.
6	DSR	:	This project is mentioned in District Survey Report (DSR) of Pakur.
7	Gram Sabha	:	Gram Sabha conducted on 04.06.2016.
8	Mine Plan Approval	:	Deputy Director Mines, Santhal Pargana Circle, Dumka vide memo no. 183/DDM, dated 06.09.2018.
9	Production Report	:	Production figure issued by DMO, Pakur vide memo no. 1705/M, dated 22.07.2023 and memo no. 2077/M, dated 12.09.2023.
10	Compliance report of previous EC	:	Compliance report certified by Regional Office cum Laboratory, JSPCB, Dumka vide Ref. no. : 1933, dated 13.09.2023.
11	Previous Environmental Clearance (EC)	:	Previous EC granted by DEIAA, Pakur vide letter no. 149/DEIAA, dated 19.08.2017.
12	Consent to Estblsh (CTE)	:	CTE issued by JSPCB vide Ref. no. : JSPCB/HO/RNC/CTE-2095155 /2018/276, dated 22.03.2018.
13	Consent to Operate (CTO)	:	CTO issued by JSPCB vide Ref. no. : JSPCB/HO/RNC/CTO-14026237 /2022/1444, dated 17.10.2022.

Working Details

1	Mining Method	:	Opencast Semi-mechanised method
2	Quarry Area	:	4.19Ha Life of Mine – 5.1Years
3	Waste Generation	:	22580.00 cum
4	Stripping Ratio	:	1: 0.01
5	Working Days	:	300
6	Benches: size & No	:	6m to 6m
7	Elevation of Mine	:	65AMSL to 71 AMSL
8	Ground Level Elevation	:	40AMSL
9	Ultimate Working Depth	:	35AMSL
10	Water Table	:	20 AMSL (20mbgl)
11	Topography of Mine	:	Area represents a small hillock.

12	Explosive Requirement	:	110kg/day
13	Diesel/Fuel requirement	:	110 litre/day

Production Details

Year	Production of stone (Cum)	Production of stone (Tonnes)	Total Waste in (cum)	Bench RL in Meters
1 st	41047.24	119037	4458	65-59-53
2 nd	43187.24	125243	3791	53-47-59-53
3 rd	47760	138504	4039	59-53-47-47-41-65-59-65
4 th	51060.68	148076	4052	59-53-47-41-35
5 th	60175.17	174508	6240	118-112-106-100-94
Total	435855.0	705368	22580	

Land Use

Pattern of Utilization	Existing Land Use (Ha)	At the end of Plan period (Ha)	Conceptual stage (Ha) (after life of mine)
Quarry	1.507	3.020 (0.95 ha area shall be backfilled & 1.98 ha area shall be left as water reservoir)	3.020 (0.95 ha area shall be backfilled & 1.98 ha area shall be left as water reservoir)
Road	0.128	0.00	0.00
Waste Dump	0.00	0.00 (waste dump to be removed and backfilled)	0.00 (waste dump to be removed and backfilled)
Crusher	0.200	--	--
Safety Zone	0.00	1.170	1.170

		(Plantation)	(Plantation)
Total	1.835	4.190	4.190
Balance	2.355	0.00	0.00
Lease Hold Area	4.190	4.190	4.190

ENVIRONMENT MANAGEMENT

Green Belt Development

S. No.	Location	Area/Length	No of Trees
1	Safety Zone	1.170ha	2925
2	Along Approach Road	0.48 km	480
3	In consulting local authorities	-	100

Solid Waste Management

- It has been calculated that total 26850.00 cum in-situ, 33562.50 cum loose & 28528.13 cum compact waste shall be generated during this plan period. The 50% of waste generated during the plan period i.e. 14264.06 cum waste (compact) shall be utilized for approach & haul road maintenance. The waste material (50%) generated during the 1st & 2nd year shall be temporarily dumped in north western part of the lease area, the maximum height of dump shall be 2.57m, garland drain & retaining wall shall be constructed all along the dump. During the 3rd year onwards the 50% of generated waste and waste materials of temporary dump materials shall be used for partial backfilling of exhausted quarry in south eastern corner of the area and it will cover 0.95ha area.

Water Quality Management

- Mining is planned to above the ground water table. In case any intersection is likely, mining activities will be stopped 2m above the Ground Water Table.
- The rain water during rainy season will be collected in a pit and shall be use for dust suppression and plantation. Excess water, if any shall be discharged in natural stream after settling of suspended particles in the pit. Pump having required capacity will be installed to lift accumulated rain water from working pit and pumped to the settling tank.
- Garland drain shall be made around the Waste dump and the rain water shall be collected in garland drain and allowed to settle in a small pit for settling suspended particles before allowing discharge to natural drainage system. Check Pits and Retainer walls shall be constructed to prevent water flowing into the lease area from outside or from inside the lease area to the outside
- For domestic waste water Septic Tank with Soak Pit shall be provided, discharge from Soak Pit, if any shall be used for plantation.

- It shall be ensured that quality of drinking water for the worker is hygienic and good sanitation system shall be made available.

Air Quality Management

- Dust extractor or wet drilling shall be followed to control dust at source of emission during drilling.
- Sharp drill bits will be used for drilling and regrinding will be done periodically to reduce the dust generation.
- Controlled blasting to reduce dust emission and reduction in NOx emission
- All machineries and transport vehicles shall be properly maintained and pollution check will be done once in a year to keep the emissions from machineries and vehicle under control. Records for same to be maintained.
- Water sprinkling will be done on haul road to control emission of dust while transporting minerals and waste. Provision for water spray by tankers on 'kaccha road shall be done.
- Water sprinkling at loading area shall be done
- Use of personal protective equipment like dust mask e.t.c shall be put in practice
- Ambient air pollution monitoring shall be carried out every six months

RISK ASSESSMENT

The hazard identification and risk analysis is done using qualitative method:

Probability/Likelihood of Occurrence of Hazard

Likelihood Level	Probability	Description
L5	Very Unlikely	Has not occurred/reported within last 5 years.
L4	Remote / Moderate	May occur if conditions exist. Has occurred within last 3 years.
L3	Occasional	Likely to occur if conditions exist. Has occurred within last 2 years.
L2	Probable	Very likely to occur. Has occurred within last year.
L1	Frequent	Almost certain to occur. Has occurred more than one within last year.

Severity/Impact Intensity

Severity Level	Severity	Description
C1	Catastrophic	May commonly cause death or major system loss, thereby requiring immediate cessation of the unsafe activity or operation.
C2	Major	May commonly cause severe injury or illness or major system damage thereby requiring immediate corrective action.
C3	Moderate	Minor injury to personnel or environment
C4	Minor	Minor damage but does not cause injury to

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		personnel
C5	Insignificant	May result in no, or less minor, illness, injury or system damage

Risk Assessment Chart (Qualitative Method)

Risk Rank (Likelihood x Consequence)	L5 (Very Unlikely)	L4 (Remote)	L3 (Occasional)	L2 (Probable)	L1 (Frequent)
C1 (Catastrophic)	5	4	3	2	1
C2 (Major)	10	8	6	4	2
C3 (Moderate)	15	12	9	6	3
C4 (Minor)	20	16	12	8	4
C5 (Insignificant)	25	20	15	10	5

Risk Rating Scale

S.No.	Rating	Scale
1	High Risk	1-4
2	Medium Risk	5-12
3	<i>Low Risk</i>	13-25

Hazard identification & Risk Analysis in Stone Mining operation

S.No	Activity	Hazard	Probability	Severity	Score
1	Temporary Storage of Explosives	Unintended Explosion	Very Unlikely	Catastrophic	5
2	Charging of Explosives	Unwanted Explosion	Very Unlikely	Catastrophic	5
3	Blasting	Hit by fly rock (Bodily Injury)	Occasional	Major	6
4	Drilling	Exposure to Dust	Frequent	Insignificant	5
5	Bench Formation	Fall/Slide/Tripping (Bodily Injury)	Probable	Moderate	6

6	Loading/Unloading	Bodily injury by hitting by loading material. Exposure to Dust	Very Unlikely	Minor	20
7	Transportation	Vehicle Accident. Exposure to Dust	Remote	Minor	16

The risk score lies between 5 to 20. Hence, the risk in stone quarry ranges from Medium to Low-Risk Rank and hence the risk is “**Acceptable**”

Preventive Measures:

Face Stability

Face instability gives rise to rock falls or slides. Face instability can arise because of adverse geological faulting or poor work methods. Those at greatest risk will be workers engaged in loading material and driving vehicles. To manage the face stability, the following measures will be taken:

- Overall slope angles of benches will be maintained at 45°
- Unmanageable heights are not created
- Loose sides are properly dressed
- No tree, loose stone or debris will be permitted to remain within 3 meters of the edge or side of any excavation (Regulation 106(4) of MMR 1961)
- No undercutting of any face or sides will be permitted so as to cause any overhanging (Regulation 106(5) of MMR 1961)

Drilling Operations

Drilling is common to the mining of stones. The main hazards linked to the drilling operations are:

- Falls from the edge of a bench
- Dust generation during drilling
- Noise Generation due to drilling
- Entrapment in by moving part of the drilling equipment

Falls from the edge of a bench

While the primary hazard is that of the driller falling over the edge of a working or abandoned bench, the risk of minerals or materials falling onto workers at the foot of the face should not be overlooked. A face and bench are a necessary part of a working quarry and therefore it is not possible to remove the hazards associated with them.

While others may need to work at or near the edge of a working bench the person most at risk during the drilling operation is the driller. Others such as the manager of the mine or maintenance personnel, may approach the bench edge during the drilling operation in the event of a breakdown of the drilling equipment.

Control Measures

- It will be ensured that the drilling equipment is suitable for the job.

- The person in charge of the drilling machine is competent to carry out the drilling operation; part of the training includes instructions to always face towards the open edge of the bench so that any inadvertent backward step is away from the edge.
- Provision of portable rail fencing between the drilling operations and the edge of the bench
- Provision to attach a safety line to the drilling rig and provide a harness for the driller to wear.
- Restricted access to the area to all persons except those necessary for the drilling operation.

Dust generation during drilling

The hazard is the inhalation of dust which is created during the drilling operation. Properly applied control measures can substantially reduce the risk to the drill operator

- Wet drilling will be carried out by constantly injecting a jet of water at the drill bit inside the hole, which prevents dust generation
- In case due to any reason, wet drilling is not possible (due to non-availability of water), exhaust/ vacuum system will be provided which removes the dust from the drill hole continuously and discharges the same in a dust collector specially provided for the purpose.
- Drilling machine shall be fitted with dust suppression, collection and disposal arrangement
- Deep wetting of drilling zones will be done by water sprinkling before starting drilling.

Noise Generation during drilling

Drilling operations give rise to harmful levels of noise. It is created by both drilling the hole and the operation of the drill rig itself.

The noise levels around drilling equipment will be continuously measured and the risk will be assessed. Unless control measures are in place no-one, except those necessary for the work in hand, will be allowed inside the designated noisy area. In most cases this will be the drill operator.

The risk is highest at older machines. Newer large drilling machines are provided with sound insulated operating cabins which control the noise level within the cabins to acceptable levels. Hence, it will be ensured that newly updated machines will be used for drilling.

Other control measures will include training operators and providing them with ear protection, although the latter should only be seen as an interim precaution until a permanent solution can be found.

Blasting Operations

Most of the accidents from blasting occur due to the projectiles and mainly due to overcharging of the shot holes as a result of certain special features of the local ground.

Flying rocks are encountered during initial and final blasting operations. Noise and dust also generated during blasting. Following control measures should be taken:

- Blast hole geometry shall be properly designed.
- Blast site shall be wetted before and after blasting operations are completed.

- Only optimum quantity of permissible explosives shall be used so that the vibrations do not damage the structures/houses if the quarrying operations are close to human habitation.
- Blasting shall be conducted only during favorable weather conditions and only during the day time and permissible hours.
- While carrying out blasting operations near habitations, wide publicity will be given in the local area through announcement and other available media so that local people become aware of the blasting activities being undertaken in the area and take appropriate precautions.
- The vibrations should be monitored periodically in consultation with the local Mining authorities.

Handling of Explosives

Explosives by virtue of their nature have the potential for the most serious and catastrophic accidents in the mining operations yet the way they are used is an excellent example of how risk assessment is properly applied. For example, persons holding blasters certificate granted by DGMS with proper training in explosive handling and use will be allowed for blasting operations.

- Use of explosives is specialist work. Planning for a round of shots is necessary to ensure that the face is properly surveyed, holes correctly drilled, direction logged, the weight of explosive suitable for good fragmentation and the continuity of the initiator are but a few of the steps necessary to ensure its safe use.
- Poorly designed shots can result in misfires, early ignition and flying rock.

The storage of the explosives and its transfer to and from the quarry area shall be strictly in accordance with the conditions listed in the permission granted by Explosives Department.

Few conditions are listed below:

- Proper and safe storage of explosives in approved and Licensed Magazine
- Proper security system to prevent theft/ pilferage, unauthorized entry into Magazine area and checking authorized persons to prevent carrying of match box, lights, mobile phones, cigarette or Bidi etc. will be put in place.
- Explosives shall be conveyed in special containers
- Explosives and detonators shall not be carried in the same container
- The holes which have been charged with explosives will not be left unattended till blasting is completed.

Health Hazards

Health hazards should be interpreted as being harmful dust and noise which is emitted during surface mining operations. All suitable steps and precautions will be undertaken to ensure minimum health hazard. Provision of use of Personal Protective Equipment (PPE) will be kept. The PPE shall be of good make and quality, wherever possible ISI certified, suitable for the hazard e.g. a dust respirator fitted with the correct filter to capture the particulate hazardous dust and maintained to recommended standards. As personal protective equipment only

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affords limited protection it will only be used as a last resort and as an interim arrangement until other steps are taken to reduce the risk of personal injury to an acceptable level.

Accident at Site

Identifying the hazards that come along with the presence of vehicles at the workplace (e.g. reversing operations, loading) can cause harm if not properly handled. Among some of the factors that may make vehicle accidents more likely are:

- Rough access roads
- Time pressure
- Inadequate brakes (Possibly from lack of maintenance)
- Carelessly parked vehicles (e.g. being parked on a slope without being adequately secured)
- Untrained drivers
- Overturning vehicles

To avoid such instances, it will be ensured that workers shall be trained and involved in the risk management process and tell them to share their experience regarding what to do, to reduce risk.

Transportation

The usual method of transporting minerals from the working face is by trucks / tippers/dumpers. Large earth moving equipments are used for loading /transporting large quantity of mineral from a mine. During transportation of minerals in the mining area, utmost care will be taken by the vehicle operator to avoid any accident with any incoming vehicle by keeping sufficient gap between the two vehicles, keep safe distance from the edge of the mine face, avoid any accident to a worker crossing the haul road and shall maintain low speed. The vehicle operator shall not try to overtake another vehicle.

- Mine road shall be made smooth regularly with a road roller.
- Mine road will be cleaned daily to remove fallen rock/stones for smooth transportation.
- Mine road will be made sufficiently wide to keep two-way traffic.
- Mine roads will be designed as per the specifications given under MMR 1961.
- Regular water sprinkling will be done on mine road and haul road to avoid suspension of dust.
- All transportation within the mine lease area should be carried out directly under the supervision and control of management.
- The vehicles will be maintained in good working condition and checked thoroughly at least once a month by the competent person authorized for the purpose by the management.
- Navigation signs will be provided at each and every turning point up to the main road (wherever required)
- To avoid danger while reversing the vehicles especially at working place/loading points, stopper should be posted to properly guide reversing/spotting operating.
- Only trained drivers will be hired.





Undertaking submitted affirming:

- a. Ground water will be used only for domestic purpose and not be used for any mining activities or any other use.
- b. The District Survey Report has been prepared by a competent authority. Project Authorities will abide by any directives issued by any court of law in future.
- c. If any changes are noticed in future regarding the contiguous / cluster area report issued by the mines department, then the applicable laws / rules will be binding on the Project Authorities and all necessary steps will be taken in this regard
- d. The Boundary Pillars of the proposed mine lease area will be maintained properly.
- e. One day post monsoon baseline data related to environment monitoring will be submitted with the first compliance report.
- f. The plantation work will be completed within the first year of operation. Thereafter the same will be maintained up to the Conceptual stage of the Mine.
- g. Sufficient water spray using water tankers will be done for effective dust suppression within the mine lease area and on haul roads.
- h. All the mining machineries / equipment and transport vehicles should be maintained in good condition and annually tested for fitness and PUC and records to be maintained.
- i. If any tree felling than necessary permission shall be taken from the competent authority.
- j. Slope of the Water bodies to be stabilized using gabion plantation created at the end of life of the mine.
- k. Suitable safety protection measures shall be taken around the water bodies to prevent any human or animals falling in to the water bodies created at the end of life of the mine.
- l. Personal protective equipments such as protecting clothing, helmet, goggles or other garments or equipments designed to protect from injury or infection will be provided to working personnel.

SEAC, Jharkhand has suggested the ToRs in its **108th** meeting held on **19th, 20th, 21st, 22nd, 23rd, 24th and 25th September, 2023** in the light of Hon'ble NGT. Principal Bench. New Delhi order dated 13.09.18 and MoEF & CC OM dated 12.12.18 for undertaking detailed EIA / EMP study and SEIAA. Jharkhand has approved the ToRs in its **109th** meeting held on **27th & 28th September, 2023**.

The TORs prescribed for undertaking detailed EIA study are as follows:

Specific Condition:

1. Gabion Plantation work in the safety zone (7.5 m width around the proposed lease boundary) and on either side of approach road in two rows with the spacing of 3x3 m with suitable species such as timber & fruit bearing etc. will be done in first year of operation. Maintenance work such as h/w, mortality replacement, protection and watering shall be undertaken for the life of mine as per norms and schedule issued by PCCF, Development.





Department of Forest, Environment & Climate Change, Govt. of Jharkhand. Records of same to be maintained and will be submitted with compliance report.

2. This TOR letter is subject to Hon'ble NGT order dated 13.09.2018, order dated : 11.12.2018 and MoEF & CC OM dated : 12.12.2018.
3. Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
4. A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
5. All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
6. All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
7. Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
8. Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
9. It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
10. Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.

11. The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
12. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
13. Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
14. A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
15. Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
16. Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
17. The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
18. A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
19. Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
20. A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with





State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.

21. Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
22. Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
23. R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
24. One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
25. Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.

26. The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
27. Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
28. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
29. Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
30. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
31. Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
32. Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
33. A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
34. Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
35. Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.



36. Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
37. Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
38. Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
39. Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
40. Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
41. Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
42. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
43. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
44. A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
45. Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
46. Besides the above, the below mentioned general points are also to be followed :-
 - a. Executive Summary of the EIA/EMP Report.
 - b. All documents to be properly referenced with index and continuous page numbering.
 - c. Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
 - d. Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF & CC / NABL accredited laboratories. All the original analysis / testing reports should be available during appraisal of the Project.





- e. Where the documents provided are in a language other than English, an English translation should be provided.
- f. The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
- g. While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF & CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
- h. Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF & CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation
- i. As per the circular no. J-11011/618/2010-IA.II (I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
- j. The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.
47. After preparing the draft EIA (as per the generic structure prescribed in Appendix- III of the EIA Notification, 2006) covering the above mentioned issues, the proponent will get the public hearing conducted and take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006.
48. The Prescribed ToRs is valid as per O.M. F. No. IA3-22/10/2022-IA.III[E177258], dated 08.06.2022 of MoEF & CC, Govt. of India.

Sd/-

Member Secretary
State Level Environment Impact
Assessment Authority, Jharkhand

Memo No : EC/SEIAA/2023-24/2925/2023/ 306

Dated: 06/10/2023

Copy to:

1. Member Secretary, Jharkhand State Pollution Control Board, Ranchi for information and necessary action.
2. Secretary, SEAC, Jharkhand, Ranchi for information and necessary action.

Member Secretary
State Level Environment Impact
Assessment Authority, Jharkhand





ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), JHARKHAND)

To,

The -1

NAMAJUL SHEKH

Village - Jankinagar, Post Office - Prithinagar, Panchayat -
 Raghunandanpur Urf Chanchaki, Police Station - Pakur, Pakur, Jharkhand.
 -816107

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
 under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
 in respect of project submitted to the SEIAA vide proposal number
 SIA/JH/MIN/446101/2023 dated 08 Oct 2023. The particulars of the environmental
 clearance granted to the project are as below.

1. EC Identification No.	EC23B001JH110385
2. File No.	EC/SEIAA/2023-24/2963/2023
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Dhobapahari Stone Mine (Area –2.20 Ha / 5.43 Acre)
7. Name of Company/Organization	NAMAJUL SHEKH
8. Location of Project	JHARKHAND
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page
 no 2 onwards.

Date: 29/11/2023

(e-signed)
 Ashok Kumar, IFS
 Member Secretary
 SEIAA - (JHARKHAND)

*Note: A valid environmental clearance shall be one that has EC identification
 number & E-Sign generated from PARIVESH. Please quote identification
 number in all future correspondence.*

This is a computer generated cover page.

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*





State Level Environment Impact Assessment Authority, Jharkhand

Nursery Complex, Near Dhurwa Bus Stand, P.O+P.S-Dhurwa, Ranchi, Jharkhand-834 004

E-mail: msseiaa.jhk@gmail.com/chr-seiaajhr@gov.in

website: www.jseiaa.org

Letter No.- EC/SEIAA/2023-24/2963/2023/

Ranchi, Date :

To: M/s Mili Stone Works,
Prop.: Namajul Shekh, S/o Abdul Salam Shekh,
At : Janki Nagar, Pakur, P.O. – Prithvinagar,
Thana – Pakur.(M), District – Pakur – 816107, (Jharkhand).

Sub: Environmental Clearance for the project “Dhobapahari Stone Mine of M/s Mili Stone Works (Prop. : Shri Namajul Shekh) at Village : Dhobapahari, Thana : Hiranpur, Distt. : Pakur, Jharkhand (2.20 Ha)” (Proposal No. : SIA/JH/MIN/446101/2023) – regarding.

Ref: Your application no. Nil, dated – 06.10.2023.

It is in reference to “Dhobapahari Stone Mine of M/s Mili Stone Works (Prop. : Shri Namajul Shekh) at Village : Dhobapahari, Thana : Hiranpur, Distt. : Pakur, Jharkhand (2.20 Ha)” submitted by you for seeking prior Environmental Clearances (EC).

Project Category : B2 – Application for Environment Clearance (re-appraisal of Environment Clearance issued by DEIAA, Pakur).

EC Application for: Proposed Capacity- 1,02,274 TPA.

Project and Location Details :

The project has been granted EC by DEIAA, Pakur vide letter no. 183/DEIAA, dated 26.09.2017.

As per O.M. dated 28th April 2023 issued by MOEF & CC projects which have been granted EC by DEIAA are to be reappraised by SEIAA / SEAC.

This is re-appraisal of the EC issued by DEIAA, Pakur which has been taken up for consideration on 23.09.2023. As per O.M. dated 12.12.18 issued by MOEF & CC projects fall in category B2.

Existing baseline condition as per monitoring report submitted by PP is as follows PM10 -85.9 $\mu\text{g}/\text{m}^3$ PM 2.5-48.4 $\mu\text{g}/\text{m}^3$ SO2-21.7 NO2- 42.3 $\mu\text{g}/\text{m}^3$ All the data are within the permissible limit.

Dust suppression is being carried out on regular basis.

Plantation has been done all along the mine lease area.

		direction
21	Road & Highways	: NH-133A. Approx. 0.56 km in WSW direction.

CO-ORDINATES

1	Latitude	From 24°41'23.52" N	To 24°41'28.74" N
2	Longitude	From 87°44'30.59" E	To 87°44'39.71" E

LAND DETAILS :

Khata No.	Plot No.
19	37
25	20, 36 & 38

STATUTORY CLEARANCES

1	LOI / Lease docs	: Lease deed : 31.10.2019 to 30.10.2029.
2	CO	: The CO, Hiranpur (Pakur) vide letter no. 01/Ra. dated 06.01.2017 has mentioned the plot no. of the project is not recorded as "Jungle-Jhari" in R.S. Khatiyani & Register II.
3	DMO	: DMO, Pakur vide memo no. 2015/M. dated 06.09.2023 certified that no other mining lease area exists within 500 m radius from proposed project site.
4	DFO Wild Life	: DFO, Wildlife Hazaribagh vide letter no. 328. dated 10.02.2020 certified that the proposed project site is outside Eco Sensitive Zone of Udhwa Lake Bird Sanctuary.
5	DFO Forest Distance	: Division Forest Officer, Pakur Forest Division vide letter no. 1837. dated 23.12.2016 certified that the distance of notified forest is more than 250 meter from proposed project site.
6	DSR	: This project is mentioned in District Survey Report (DSR) of Pakur district.
7	Gram Sabha	: Gram Sabha conducted on 25.08.2017.
8	Mine Plan Approval	: Approved by Deputy Director Mines, Santhal Pargana Circle, Dumka vide Memo No. 394/DDM, dated 17.08.2017.

9	Production Report	:	Production figure issued by DMO, Pakur vide memo no. 1530/M, dated 14.07.2023.
10	Consent to Establish (CTE)	:	CTE issued by JSPCB vide Ref. no. : JSPCB/HO/RNC/CTE-7443847 /2020 /289, dated 24.07.2020.
11	Consent to Operate (CTO)	:	CTO issued by JSPCB vide Ref. no. : JSPCB/RO/DMK/CTO-8626879 /2020/126, dated 23.09.2020.
12	Previous Environmental Clearance (EC)	:	Previous EC granted by DEIAA, Pakur vide letter no. 183/DEIAA , dated 26.09.2017.
13	Compliance report of previous EC	:	Compliance report certified by Regional Office cum Laboratory, JSPCB, Dumka vide Ref. no. : 2020, dated 29.09.2023.

Working Details

1	Mining Method	:	Opencast other than fully mechanized (OTFM) Method
2	Quarry Area	:	2.20 Ha / 5.43 Acre
3	Waste Generation	:	14922 cum or 43273.8 tons
4	Stripping Ratio	:	01: 1-0
5	Working Days	:	300
6	Bench: size & No	:	5m to 5m
7	Elevation of Mine	:	59 AMSL to 70AMSL
8	Ground Level Elevation	:	29 AMSL m RL (30mbgl)
9	Ultimate Working Depth	:	59 AMSL
10	Water Table	:	30 to 39.36m
11	Topography of Mine	:	Area represents the major part of the region is covered with continuous chain of hills
12	Explosive Requirement	:	110kg/day
13	Diesel/Fuel requirement	:	110 litre/day

Production Details :

Year	Production of Stone in tonnes	Total Waste in Cum
1st	97114	3608
2nd	102274	3435

3rd	95142	2247
4th	97943	2971
5th	97103	2661
Total	489576	14922

Land Use :

Pattern of Utilization	Existing Land Use (Ha)	At the end of Plan period (Ha)	After life of mine (Ha)
Test pit	0.00809	-	-
Overburden dump	0	0.254	0.00
Mineral storage	0.00	0.080	-
Infrastructure	0.00	0.060	0.00
Approach roads	0.0283	0.080	-
Mining	-	1.116	-
Water Reservoir	-	-	1.247
Backfilled & plantain area	-	-	0.454
Green Belt etc	-	0.493	0.498
Public road	-	-	0
Total	0.0364	2.088	2.20

ENVIRONMENT MANAGEMENT**Green Belt Development**

S. No.	Location	Area/Length	No of Trees
1	Safety Zone	0.498ha	2015
2	Along Approach Road	0.67 km	670

Solid Waste Management

- It has been calculated that Pit layout has been shown in development plan & section and there is 360.00 cum waste generated during this scheme period, so there is no requirement of waste dumping plan for this mining scheme but it will be used for approach road and village road maintenance.

Water Quality Management

- Mining is planned to above the ground water table. In case any intersection is likely, mining activities will be stopped 2m above the Ground Water Table.
- The rain water during rainy season will be collected in a pit and shall be use for dust suppression and plantation. Excess water, if any shall be discharged in natural stream after

settling of suspended particles in the pit. Pump having required capacity will be installed to lift accumulated rain water from working pit and pumped to the settling tank.

- Garland drain shall be made around the Waste dump and the rain water shall be collected in garland drain and allowed to settle in a small pit for settling suspended particles before allowing discharge to natural drainage system. Check Pits and Retainer walls shall be constructed to prevent water flowing into the lease area from outside or from inside the lease area to the outside
- For domestic waste water Septic Tank with Soak Pit shall be provided, discharge from Soak Pit, if any shall be used for plantation.
- It shall be ensured that quality of drinking water for the worker is hygienic and good sanitation system shall be made available.

Air Quality Management

- Dust extractor or wet drilling shall be followed to control dust at source of emission during drilling.
- Sharp drill bits will be used for drilling and regrinding will be done periodically to reduce the dust generation.
- Controlled blasting to reduce dust emission and reduction in NOx emission
- All machineries and transport vehicles shall be properly maintained and pollution check will be done once in a year to keep the emissions from machineries and vehicle under control. Records for same to be maintained.
- Water sprinkling will be done on haul road to control emission of dust while transporting minerals and waste. Provision for water spray by tankers on 'kaccha road shall be done.
- Water sprinkling at loading area shall be done
- Use of personal protective equipment like dust mask e.t.c shall be put in practice
- Ambient air pollution monitoring shall be carried out every six months

RISK ASSESSMENT

The hazard identification and risk analysis is done using qualitative method:

Probability/Likelihood of Occurrence of Hazard

Likelihood Level	Probability	Description
L5	Very Unlikely	Has not occurred/reported within last 5 years.
L4	Remote / Moderate	May occur if conditions exist. Has occurred within last 3 years.
L3	Occasional	Likely to occur if conditions exist. Has occurred within last 2 years.
L2	Probable	Very likely to occur. Has occurred within last year.

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L1	Frequent	Almost certain to occur. Has occurred more than one within last year.
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Severity/Impact Intensity

Severity Level	Severity	Description
C1	Catastrophic	May commonly cause death or major system loss, thereby requiring immediate cessation of the unsafe activity or operation.
C2	Major	May commonly cause severe injury or illness or major system damage thereby requiring immediate corrective action.
C3	Moderate	Minor injury to personnel or environment
C4	Minor	Minor damage but does not cause injury to personnel
C5	Insignificant	May result in no. or less minor. illness, injury or system damage

Risk Assessment Chart (Qualitative Method)

Risk Rank (Likelihood x Consequence)	L5 (Very Unlikely)	L4 (Remote)	L3 (Occasional)	L2 (Probable)	L1 (Frequent)
C1 (Catastrophic)	5	4	3	2	1
C2 (Major)	10	8	6	4	2
C3 (Moderate)	15	12	9	6	3
C4 (Minor)	20	16	12	8	4
C5 (Insignificant)	25	20	15	10	5

Risk Rating Scale

S.No.	Rating	Scale
1	High Risk	1-4
2	Medium Risk	5-12
3	Low Risk	13-25

Hazard identification & Risk Analysis in Stone Mining operation

S.No.	Activity	Hazard	Probability	Severity	Score
1	Temporary Storage of Explosives	Unintended Explosion	Very Unlikely	Catastrophic	5
2	Charging of Explosives	Unwanted Explosion	Very Unlikely	Catastrophic	5
3	Blasting	Hit by fly rock (Bodily Injury)	Occasional	Major	6
4	Drilling	Exposure to Dust	Frequent	Insignificant	5
5	Bench Formation	Fall/Slide/Tripping (Bodily Injury)	Probable	Moderate	6
6	Loading/Unloading	Bodily injury by hitting by loading material, Exposure to Dust	Very Unlikely	Minor	20
7	Transportation	Vehicle Accident, Exposure to Dust	Remote	Minor	16

The risk score lies between 5 to 20. Hence, the risk in stone quarry ranges from Medium to Low-Risk Rank and hence the risk is "Acceptable"

Preventive Measures:**Face Stability**

Face instability gives rise to rock falls or slides. Face instability can arise because of adverse geological faulting or poor work methods. Those at greatest risk will be workers engaged in loading material and driving vehicles. To manage the face stability, the following measures will be taken:

- Overall slope angles of benches will be maintained at 45°
- Unmanageable heights are not created
- Loose sides are properly dressed
- No tree, loose stone or debris will be permitted to remain within 3 meters of the edge or side of any excavation (Regulation 106(4) of MMR 1961)
- No undercutting of any face or sides will be permitted so as to cause any overhanging (Regulation 106(5) of MMR 1961)

Drilling Operations

Drilling is common to the mining of stones. The main hazards linked to the drilling operations are:

- Falls from the edge of a bench
- Dust generation during drilling
- Noise Generation due to drilling
- Entrapment in by moving part of the drilling equipment

Falls from the edge of a bench

While the primary hazard is that of the driller falling over the edge of a working or abandoned bench, the risk of minerals or materials falling onto workers at the foot of the face should not be overlooked. A face and bench are a necessary part of a working quarry and therefore it is not possible to remove the hazards associated with them.

While others may need to work at or near the edge of a working bench the person most at risk during the drilling operation is the driller. Others such as the manager of the mine or maintenance personnel, may approach the bench edge during the drilling operation in the event of a breakdown of the drilling equipment.

Control Measures

- It will be ensured that the drilling equipment is suitable for the job.
- The person in charge of the drilling machine is competent to carry out the drilling operation; part of the training includes instructions to always face towards the open edge of the bench so that any inadvertent backward step is away from the edge.
- Provision of portable rail fencing between the drilling operations and the edge of the bench

- Provision to attach a safety line to the drilling rig and provide a harness for the driller to wear.
- Restricted access to the area to all persons except those necessary for the drilling operation.

Dust generation during drilling

The hazard is the inhalation of dust which is created during the drilling operation. Properly applied control measures can substantially reduce the risk to the drill operator

- Wet drilling will be carried out by constantly injecting a jet of water at the drill bit inside the hole, which prevents dust generation
- In case due to any reason, wet drilling is not possible (due to non-availability of water), exhaust/ vacuum system will be provided which removes the dust from the drill hole continuously and discharges the same in a dust collector specially provided for the purpose.
- Drilling machine shall be fitted with dust suppression, collection and disposal arrangement
- Deep wetting of drilling zones will be done by water sprinkling before starting drilling.

Noise Generation during drilling

Drilling operations give rise to harmful levels of noise. It is created by both drilling the hole and the operation of the drill rig itself.

The noise levels around drilling equipment will be continuously measured and the risk will be assessed. Unless control measures are in place no-one, except those necessary for the work in hand, will be allowed inside the designated noisy area. In most cases this will be the drill operator.

The risk is highest at older machines. Newer large drilling machines are provided with sound insulated operating cabins which control the noise level within the cabins to acceptable levels. Hence, it will be ensured that newly updated machines will be used for drilling.

Other control measures will include training operators and providing them with ear protection, although the latter should only be seen as an interim precaution until a permanent solution can be found.

Blasting Operations

Most of the accidents from blasting occur due to the projectiles and mainly due to overcharging of the shot holes as a result of certain special features of the local ground.

Flying rocks are encountered during initial and final blasting operations. Noise and dust also generated during blasting. Following control measures should be taken:

- Blast hole geometry shall be properly designed.
- Blast site shall be wetted before and after blasting operations are completed.

- Only optimum quantity of permissible explosives shall be used so that the vibrations do not damage the structures/houses if the quarrying operations are close to human habitation.
- Blasting shall be conducted only during favourable weather conditions and only during the day time and permissible hours.
- While carrying out blasting operations near habitations, wide publicity will be given in the local area through announcement and other available media so that local people become aware of the blasting activities being undertaken in the area and take appropriate precautions.
- The vibrations should be monitored periodically in consultation with the local Mining authorities.

Handling of Explosives

Explosives by virtue of their nature have the potential for the most serious and catastrophic accidents in the mining operations yet the way they are used is an excellent example of how risk assessment is properly applied. For example, persons holding blasters certificate granted by DGMS with proper training in explosive handling and use will be allowed for blasting operations.

- Use of explosives is specialist work. Planning for a round of shots is necessary to ensure that the face is properly surveyed, holes correctly drilled, direction logged, the weight of explosive suitable for good fragmentation and the continuity of the initiator are but a few of the steps necessary to ensure its safe use.
- Poorly designed shots can result in misfires, early ignition and flying rock.

The storage of the explosives and its transfer to and from the quarry area shall be strictly in accordance with the conditions listed in the permission granted by Explosives Department. Few conditions are listed below:

- Proper and safe storage of explosives in approved and Licensed Magazine
- Proper security system to prevent theft/ pilferage, unauthorized entry into Magazine area and checking authorized persons to prevent carrying of match box, lights, mobile phones, cigarette or Bidi etc. will be put in place.
- Explosives shall be conveyed in special containers
- Explosives and detonators shall not be carried in the same container
- The holes which have been charged with explosives will not be left unattended till blasting is completed.

Health Hazards

Health hazards should be interpreted as being harmful dust and noise which is emitted during surface mining operations. All suitable steps and precautions will be undertaken to ensure minimum health hazard. Provision of use of Personal Protective Equipment (PPE) will be kept.

The PPE shall be of good make and quality, wherever possible ISI certified, suitable for the hazard e.g. a dust respirator fitted with the correct filter to capture the particulate hazardous

dust and maintained to recommended standards. As personal protective equipment only affords limited protection it will only be used as a last resort and as an interim arrangement until other steps are taken to reduce the risk of personal injury to an acceptable level.

Accident at Site

Identifying the hazards that come along with the presence of vehicles at the workplace (e.g. reversing operations, loading) can cause harm if not properly handled. Among some of the factors that may make vehicle accidents more likely are:

- Rough access roads
- Time pressure
- Inadequate brakes (Possibly from lack of maintenance)
- Carelessly parked vehicles (e.g. being parked on a slope without being adequately secured)
- Untrained drivers
- Overturning vehicles

To avoid such instances, it will be ensured that workers shall be trained and involved in the risk management process and tell them to share their experience regarding what to do, to reduce risk.

Transportation

The usual method of transporting minerals from the working face is by trucks / tippers/dumpers. Large earth moving equipment's are used for loading /transporting large quantity of mineral from a mine. During transportation of minerals in the mining area, utmost care will be taken by the vehicle operator to avoid any accident with any incoming vehicle by keeping sufficient gap between the two vehicles, keep safe distance from the edge of the mine face, avoid any accident to a worker crossing the haul road and shall maintain low speed. The vehicle operator shall not try to overtake another vehicle.

- Mine road shall be made smooth regularly with a road roller.
- Mine road will be cleaned daily to remove fallen rock/stones for smooth transportation.
- Mine road will be made sufficiently wide to keep two-way traffic.
- Mine roads will be designed as per the specifications given under MMR 1961.
- Regular water sprinkling will be done on mine road and haul road to avoid suspension of dust.
- All transportation within the mine lease area should be carried out directly under the supervision and control of management.
- The vehicles will be maintained in good working condition and checked thoroughly at least once a month by the competent person authorized for the purpose by the management.
- Navigation signs will be provided at each and every turning point up to the main road (wherever required)
- To avoid danger while reversing the vehicles especially at working place/loading points, stopper should be posted to properly guide reversing/spotting operating.





- Only trained drivers will be hired

Undertaking submitted affirming:

- Ground water will be used only for domestic purpose and not be used for any mining activities or any other use.
- The District Survey Report has been prepared by a competent authority. Project Authorities will abide by any directives issued by any court of law in future.
- If any changes are noticed in future regarding the contiguous / cluster area report issued by the mines department, then the applicable laws / rules will be binding on the Project Authorities and all necessary steps will be taken in this regard
- The Boundary Pillars of the proposed mine lease area will be maintained properly.
- One day post monsoon baseline data related to environment monitoring will be submitted with the first compliance report.
- The plantation work will be completed within the first year of operation. Thereafter the same will be maintained up to the Conceptual stage of the Mine.
- Sufficient water spray using water tankers will be done for effective dust suppression within the mine lease area and on haul roads.
- All the mining machineries / equipment and transport vehicles should be maintained in good condition and annually tested for fitness and PUC and records to be maintained.
- If any tree felling than necessary permission shall be taken from the competent authority.
- Slope of the Water bodies to be stabilized using gabion plantation created at the end of life of the mine.
- Suitable safety protection measures shall be taken around the water bodies to prevent any human or animals falling in to the water bodies created at the end of life of the mine.
- Personal protective equipments such as protecting clothing, helmet, goggles or other garments or equipments designed to protect from injury or infection will be provided to working personnel.

The proposal was appraised by State Level Expert Appraisal Committee (SEAC) and recommended for grant of Environmental Clearance in its **109th** meeting held on **09th, 10th, 11th, 12th and 13th October, 2023** in the light of Hon'ble NGT, Principal Bench, New Delhi order dated 13.09.18 and MoEF & CC O.M dated 12.12.18.

State Level Environment Level Impact Assessment Authority (SEIAA), Jharkhand in its **110th** meeting held on **27th, 28th & 29th October, 2023** discussed the project proposal along with recommendations made by SEAC and decided to grant EC to the project.

On the basis of recommendation of SEAC and decision of SEIAA to grant of EC, Environmental Clearance is hereby issued to **"Dhobapahari Stone Mine of M/s Mili Stone Works (Prop. : Shri Namajul Shekh) at Village : Dhobapahari, Thana : Hiranpur, Distt. : Pakur, Jharkhand (2.20 Ha)"** alongwith the following conditions:

A. Specific Conditions:

1. This Environmental Clearance is valid subject to the following condition below –
That this project has-
 - a. Obtained all legal rights to operate at concerned place.
 - b. Complied with all existing concerned laws of the land and
 - c. Complied with the decisions of SEIAA on the issue of Environmental Clearance till date.
2. Trees of not less than 2 M height to be planted equal to twice the area of saplings proposed in Safety zone. This is to be planted in land available near mines and outside safety zone. This will be in addition to plantation in safety zone. Newly planted saplings to be maintained for minimum 3 years with Geo-Tagged photographs.
3. Dedicated water tanker to be provided for mine. The tanker to be used for spraying water on haul road and for irrigating newly planted saplings only. Sprinkling to be done such that the haul road is kept moistened all the time with Geo-Tagged photographs.
4. Pre employment Occupational health check up for employees to be done and thereafter at annual interval for PLFT, Audiometry and other required tests . Summary findings of same to submitted along with 6 monthly compliance.
5. Ensure use of Quality PPEs equivalent not less than 3M make. Records of same to be maintained and submitted with 6 monthly compliance report with Geo-Tagged photographs.
6. Keep vulnerable areas unmanned. Ensure rotation of duties. Records to be maintained and submitted with 6 monthly compliance report.
7. Failing of any of terms & conditions mentioned in EC can lead to revocation / cancellation of EC.
8. Gabion Plantation work in the safety zone (7.5 m width around the proposed lease boundary) and on either side of approach road in two rows with the spacing of 3x3 m with suitable species such as timber & fruit bearing etc. will be done in first year of operation. Maintenance work such as h/w, mortality replacement, protection and watering shall be undertaken for the life of mine as per norms and schedule issued by PCCF, Development, Department of Forest, Environment & Climate Change, Govt. of Jharkhand. Records of same to be maintained and will be submitted with compliance report.
9. Project Authority will ensure that personal protective equipments such as protective clothing, helmet, goggles or other garments or equipments designed to protect from injury or infection will be provided to working personnels.
10. This EC letter is subject to Hon'ble NGT order dated : 13.09.2018, order dated : 11.12.2018 and MoEF & CC O.M. dated : 12.12.2018.
11. No mining/activity shall be undertaken in the forest land or deemed forest without obtaining requisite prior forestry clearance.





12. The project proponent may apply simultaneously for forest and NBWL clearance, in order to complete the formalities without undue delay, which till process on their respective merits, no rights will vest in or accrue to them unless all clearance are obtained, if applicable.

B. Statutory Compliance:

1. This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2. In the writ petition (Civil) no. 202/1995, T.N. Godaverman Thirumulpad vs union of India and ors. the Hon'ble Supreme Court passed an order dated 03.06.2022 " National Park or Wildlife Sanctuary must have an ESZ of minimum 01 km in which the activities prescribed and prescribed in the guidelines of 09th February, 2011 shall be strictly adhered to".
3. The Project proponent complies with all the statutory requirements and judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
4. The Hon'ble Supreme Court vide order dated 08.01.2020 in W.P. (Civil) No.114/2014 in the matter of Common Cause vs. Union of India has directed that the area which has been mined should be restored so that grass and other vegetation including trees can grow in the mining area for the benefit of animals.

"The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc".
5. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
6. This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
7. This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
8. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence

- prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.
9. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
 10. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
 11. The Project Proponent shall follow the mitigation measures provided in MoEF & CC's Office Memorandum No. Z-11013/57/2014-IAJI (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
 12. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
 13. A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
 14. State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
 15. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.Environmentclearance.nic.in). A copy of the advertisement may be forwarded to the concerned MoEF & CC Regional Office for compliance and record.
 16. The Project Proponent shall inform the MoEF & CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
 17. In all Stone Mining projects, depending upon the air pollution estimates based upon fuel use in operations and activities of the respective projects; required monitoring station based air quality monitoring shall be done in the influence area of the project with needed mitigation conditions to ensure sustainable Stone mining as per guidelines, circulars and norms of MOEFCC / Hon'ble NGT or any other directives of regulatory / statutory bodies and competent Courts.

- PP to take preventive steps to avoid flash flood conditions arising from mining operations and probable run off in rainy season conditions
18. PP shall maintain minimum distance from Reserved / Protected Forests as stipulated in applicable guidelines.
 19. All statutory clearances shall be obtained before start of mining operations.

C. Air quality monitoring and preservation:

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO₂, CO and SO₂ etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCUI, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from ail sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance: Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF&CC/ Central Pollution Control Board.
3. Approved devices for dust suppression shall be installed.
4. Personnel working in dusty areas should be provided with protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Detailed report shall be sent to Pollution Control Board periodically.
5. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to Jharkhand State Pollution Control Board and its concerned Regional Office The criteria pollutant levels namely : SPM ,RSPM,SO₂ ,NO_x (ambient levels) or critical sectoral parameters , indicated for the project shall be monitored and displayed at a convenient location near the project shall be monitored and displayed at a convenient location near the main gate of the company in the company in the public domain.

D. Water quality monitoring and preservation:

1. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF&CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
2. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
3. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
4. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF&CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.





5. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IAJI (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
6. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF&CC annually.
7. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
8. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
9. The mining operations shall be restricted to ground above water table and it should not intersect the groundwater table. In case of working below the ground water table, prior approval of the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board shall be obtained. Benches height and slope shall be maintained as per approved Mining Plan. The Mining Plan has to be got approved by concerned authorities as per IBM or equivalent agencies. Safety measures shall be adopted in line with DGMS Guidelines.
10. The project proponent shall ensure that no natural watercourse and / or water resources shall be obstructed / diverted due to any mining operations. Adequate measures shall be taken for conservation and protection of the first order and the second order streams, if any emanating / passing through the mine lease area during the course of mining operation.
11. The project proponent shall implement approved conservation measures to augment ground water resources in the area in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.
12. The project proponent shall if required, obtain necessary prior permission/NOC from the competent authorities for drawl of requisite quantity of water required from the source for the project.
13. Suitable rainwater harvesting measures shall be planned and implemented in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.

E. Noise and vibration monitoring and prevention:

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
3. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including labours working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ labours are working without personal protective equipment.

F. Mining Plan:

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change for record and verification.
3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self

sustaining. The compliance status shall be submitted half-yearly to the MoEF&CC and its concerned Regional Office.

4. No change in mining technology and scope of working should be made without prior approval of the Statutory authorities / Department of Mines, Government of Jharkhand / Jharkhand State Pollution Control Board, Ranchi during the EC period.
5. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
6. The Project proponent shall make all internal roads pucca as per approved specification of Govt. of Jharkhand and shall maintain a good housekeeping by regular cleaning and wetting of the haul roads and the premises.
7. The Project proponent shall maintain register for production and dispatch and submit return to the Board.
8. Dispensary facilities for First Aid shall be provided at site.

G. Land reclamation:

1. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
2. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC.





6. Catch drains, settling tanks and ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

H. Transportation:

1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt

conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

3. Vehicular emissions shall be kept under control by regular repairing of transport road and regular air quality monitoring. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded. No transportation of stone / sand outside the mine lease area shall be carried out after the sunset.

I. Green Belt:

1. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
2. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
5. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.
6. The Project proponent shall not cut trees / carry out tree felling in leased out area without the permission of competent authority.

J. Public hearing and human health issues:

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF&CC Regional Office and DGMS on half-yearly basis.
2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).
4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second





(FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.

5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
6. Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.
8. Measures should be taken for control of noise levels below prescribed norms in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.

K. Corporate Environment Responsibility (CER):

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA, II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.
2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF&CC and its concerned Regional Office.
3. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be

reported to the Jharkhand State Pollution Control Board, Ranchi. PP shall carry out CSR activities as per Government Guidelines (%of Profit / turnover) or at least Rs 1 per ton whichever is higher.

4. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the Jharkhand State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986.as amended subsequently .shall also be put on the website of the company along the status of compliance of EC conditions and shall also to the concerned Regional Office of JSPCB by e-mail.

L. Miscellaneous:

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF & CC.
2. The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3. It shall be mandatory for the project management to submit six (06) monthly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard copies and soft copies to the regulatory authority concerned Regional Office of MoEF & CC at Ranchi and Jharkhand State Pollution Control Board (J.S.P.C.B.), Ranchi / CPCB / SEIAA.
4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
5. The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
6. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
7. The Ministry / SEIAA / SEAC may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
8. The Ministry / SEIAA / SEAC reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

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[Signature]

[Signature]

9. No blasting shall be carried out after sunset. Blasting operation shall be carried out only during daytime. Controlled blasting shall be practiced. The mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented.
10. Drilling shall either be operated with the dust extractors or equipped with water injection system.
11. Pre-placement medical examination and periodical medical examination of the workers engaged in the project conducted by a Registered Medical Officer shall be carried out and records maintained.
12. Provision shall be made for the housing of construction labour at a suitable place away from the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets / septic tanks, safe drinking water, medical health care, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
13. Proper Safety measures as per statutory requirement shall be implemented around the mined out Pit prior to closure of site.
14. The Project Proponent shall submit six monthly report on the expenditure incurred on environmental management plan submitted by them.
15. Since blasting and mining on Hillock / Rock out crop may also be carried out, suitable scheme for access / ramp to the highest elevation with gradient shall be submitted for approval from competent authorities.
16. A separate environmental management / monitoring cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Jharkhand State Pollution Control Board, Ranchi directly or through its Regional Office, shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) by furnishing the requisite data / information / monitoring reports.
18. A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parisad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the project proponent.
19. It shall be mandatory for the project management to submit six (06) monthly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard copies and soft copies to the regulatory authority concerned Regional Office of MoEF & CC at Ranchi and Jharkhand State Pollution Control Board (J.S.P.C.B.), Ranchi/SEIAA/CPCB.
20. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.





21. The Authority reserves the right to add any new condition or modify the above conditions or to revoke the clearance if conditions stipulated above are not implemented to the satisfaction of Authority or for that matter for any other Administrative reason.
22. In case of any deviation or alteration in the project proposed from those submitted to SEIAA, Jharkhand for clearance, a fresh reference should be made to SEIAA to assess the adequacy of the conditions imposed and to incorporate any new conditions if required.
23. The above stipulations would be enforced among others under the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Jharkhand and any other Court of Law relating to the subject matter.
24. The SEIAA, Jharkhand or any other competent Authority may alter modify the above conditions or stipulate any further condition in the interest of Environment Protection.
25. The Environmental Clearance accorded shall be valid for the period of lease of the mine. The PP shall not increase production rate and alter lease area during the validity of Environmental Clearance.
26. Any Appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Sd/-

Member Secretary
State Level Environment Impact
Assessment Authority, Jharkhand.

Memo No.- EC/SEIAA/2023-24/2963/2023/375

Ranchi, Date : 02/11/2023

Copy to:

1. Additional Chief Secretary, Department of Forests, Environment & Climate Change, Govt. of Jharkhand.
2. Deputy Commissioner, District – Pakur, Jharkhand.
3. Divisional Forest Officer, Pakur Forest Division, Pakur, Jharkhand.
4. Divisional Forest Officer, Wildlife Division, Hazaribagh, Jharkhand.
5. Director IA Division, Monitoring Cell, MoEF and Climate Change, Indira Paryavaran Bhavan, Jorbag Road, Aliganj, New Delhi – 110003.
6. Integrated Regional Office, Ranchi, Ministry of Environment, Forest and Climate Change, 2nd Floor, Jharkhand State Housing Board (HQ), Harmu Chowk, Ranchi, Jharkhand – 834002.





7. District Mining Officer, Pakur, Jharkhand.
8. Member Secretary, Jharkhand State Pollution Control Board, Ranchi.
9. Secretary, Jharkhand State Expert Appraisal Committee, Ranchi.
10. Website.
11. Guard file.


Member Secretary
State Level Environment Impact
Assessment Authority, Jharkhand





Signature Not Verified

Digitally signed by: Shri Ashok Kumar,
IFS
Designation: Member Secretary
Date and Time: 11/29/2023 4:50:55 PM



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 1182

दिनांक :- 02/7/2024

प्रषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

M/S AZHAR ISLAM,
Occupier Name : AZHAR ISLAM
Mauza -BELPAHARI NO 65/71, Plot No . 95/P, J.B. No.- 57
P S -HIRANPUR , District -PAKUR

विषय :- संचालन सहमति (CTO) में वर्णित शर्तों का अनुपालन नहीं करने के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में सूचित करना है कि आपके इकाई M/S AZHAR ISLAM (STONE CRUSHER), को पर्षद के पत्रांक- JSPCB/HO/RNC/CTO-14516733/2023/1321 दिनांक : 28-07-2023 द्वारा संचालन सहमति (CTO) विशिष्ट शर्तों के अनुपालन के साथ दिनांक 30.06.2025 तक निर्गत किया गया है। श्री अमूल कुमार सोरेन, सहा० पर्या० अभि०, दुमका द्वारा क्षेत्रीय भ्रमण के दौरान आपकी इकाई का औचक निरीक्षण किया गया। निरीक्षण के दौरान आपके इकाई द्वारा निम्नलिखित शर्तों का अनुपालन नहीं किया जा रहा है, जो निम्नवत् है :-

1. आपके इकाई परिसर के चारों ओर वायुरोधक चहारदीवारी यथावत बनाए नहीं रखा गया है।
2. इकाई परिसर में समुचित वृक्षरोपण नहीं पाई गई।
3. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को टीन शीट द्वारा समुचित रूप से ढका हुआ नहीं पाई गई।
4. इकाई परिसर में जल छिड़काव की व्यवस्था को यथावत बनाए नहीं रखा गया है, साथ ही संचालित अवस्था में नहीं पाई गई।

इससे स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति (CTO) शर्तों का अनुपालन में उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

अतः आपको निदेशित किया जाता है कि संचालन सहमति (CTO) में वर्णित शर्तों का अनुपालन यथाशीघ्र सुनिश्चित करें तथा पर्षद को सूचित करें एवं अनुपालन के पश्चात् ही इकाई का संचालन करें अन्यथा संचालन सहमति (CTO) को रद्द करने की अनुशंसा पर्षद मुख्यालय से करते हुए आपकी इकाई के विरुद्ध वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 की सुसंगत धाराओं के तहत कानूनी कार्रवाई प्रारंभ की जाएगी।

विश्वासभाजन,

ह०/-

क्षेत्रीय पदाधिकारी।

दुमका / दिनांक :- 02/7/2024

दुमका / दिनांक :- 02/7/2024

ज्ञापांक :- 1182

प्रतिलिपि :- उपायुक्त -सह- अध्यक्ष, जिला पर्यावरण समिति, पाकुड़ / जिला खनन पदाधिकारी, पाकुड़, को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

ह०/-

क्षेत्रीय पदाधिकारी।

दुमका / दिनांक :- 02/7/2024

ज्ञापांक :- 1182

प्रतिलिपि :- सदस्य सचिव, झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

क्षेत्रीय पदाधिकारी।

दुमका।



पत्रांक :- 2879
प्रेषक:

झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

सेवा में,

क्षेत्रीय पदाधिकारी,
दुमका।

दिनांक :- 28/11/2024

M/S LAXMI GANESH STONE WORKS,
Occupier Name : AJOY KUMAR
Mauza -SURAI DIH NO-66, Khata No.-05, Plot No.- 117,118, 120 to 123
P S -SURAI DIH, District -PAKUR

विषय :-

संचालन सहमति (CTO) में वर्णित शर्तों का अनुपालन नहीं करने के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में सूचित करना है कि आपके इकाई M/S LAXMI GANESH STONE WORKS (STONE CRUSHERS), को पर्षद के पत्रांक- Ref No. JSPCB/HO/RNC/CTO-17695183/2023/1901 दिनांक : 08.11.2023 द्वारा संचालन सहमति (CTO) विशिष्ट शर्तों के अनुपालन के साथ दिनांक 31.05.2025 तक निर्गत किया गया है। श्री अमूल कुमार सोरेन, सहा० पर्या० अभि०, दुमका द्वारा क्षेत्रीय भ्रमण के दौरान आपकी इकाई का औचक निरीक्षण दिनांक 25.11.2024 को किया गया। निरीक्षण के दौरान आपके इकाई द्वारा निम्नलिखित शर्तों का अनुपालन यथावत बनाए नहीं रखा गया है, जो निम्नवत् है :-

1. आपके इकाई परिसर के चारों ओर वायुरोधक चहारदीवारी यथावत बनाए नहीं रखा गया है।
2. इकाई परिसर में समुचित वृक्षरोपण नहीं पाई गई।
3. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को टीन शीट द्वारा समुचित रूप से ढका हुआ नहीं पाई गई।
4. इकाई परिसर में जल छिड़काव की व्यवस्था को यथावत बनाए नहीं रखा गया है।

इससे स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति (CTO) शर्तों का अनुपालन में उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

अतः आपको निदेशित किया जाता है कि संचालन सहमति (CTO) में वर्णित शर्तों का अनुपालन यथाशीघ्र सुनिश्चित करें तथा पर्षद को सूचित करें एवं अनुपालन के पश्चात् ही इकाई का संचालन करें अन्यथा संचालन सहमति (CTO) को रद्द करने की अनुशंसा पर्षद मुख्यालय से करते हुए आपकी इकाई के विरुद्ध वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 की सुसंगत धाराओं के तहत कानूनी कार्रवाई प्रारंभ की जाएगी।

विश्वासभाजन

ज्ञापांक :- 2179

प्रतिलिपि :- उपायुक्त -सह- अध्यक्ष, जिला पर्यावरण समिति, पाकुड़ / जिला खनन पदाधिकारी, पाकुड़, को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

ह०/-

क्षेत्रीय पदाधिकारी,

दुमका / दिनांक :- 28/11/2024

ह०/-

क्षेत्रीय पदाधिकारी,

दुमका / दिनांक :- 28/11/2024

ज्ञापांक :- 2179

प्रतिलिपि :- सदस्य सचिव, झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

क्षेत्रीय पदाधिकारी,

दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

दिनांक :- 28/11/2024

पत्रांक :- 2187

प्रपक

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

M/S MAA TARA STONE WORKS,
Occupier Name : KRISHAN KUMAR
Mauza - SURAIDIH NO 66, Khata No.- 37, Plot No.- 61
P S - SURAIDIH , District -PAKUR

विषय :- संचालन सहमति (CTO) में वर्णित शर्तों का अनुपालन नहीं करने के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में सूचित करना है कि आपके इकाई M/S MAA TARA STONE WORKS (STONE CRUSHERS), को पर्षद के पत्रांक- Ref No. JSPCB/HO/RNC/CTO-15327770/2023/572 दिनांक : 26.03.2023 द्वारा संचालन सहमति (CTO) विशिष्ट शर्तों के अनुपालन के साथ दिनांक 31.03.2025 तक निर्गत किया गया है। श्री अमूल कुमार सोरेन, सहा0 पर्या0 अभि0, दुमका द्वारा क्षेत्रीय भ्रमण के दौरान आपकी इकाई का औचक निरीक्षण दिनांक 25.11.2024 को किया गया। निरीक्षण के दौरान आपके इकाई द्वारा निम्नलिखित शर्तों का अनुपालन यथावत बनाए नहीं रखा गया है, जो निम्नवत् है :-

1. आपके इकाई परिसर के चारों ओर वायुरोधक चहारदीवारी यथावत बनाए नहीं रखा गया है।
2. इकाई परिसर में समुचित वृक्षरोपण नहीं पाई गई।
3. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को टीन शीट द्वारा समुचित रूप से ढका हुआ नहीं पाई गई।
4. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं किया गया है।

इससे स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति (CTO) शर्तों का अनुपालन में उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

अतः आपको निदेशित किया जाता है कि संचालन सहमति (CTO) में वर्णित शर्तों का अनुपालन यथाशीघ्र सुनिश्चित करें तथा पर्षद को सूचित करें एवं अनुपालन के पश्चात् ही इकाई का संचालन करें अन्यथा संचालन सहमति (CTO) को रद्द करने की अनुशंसा पर्षद मुख्यालय से करते हुए आपकी इकाई के विरुद्ध वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 की सुसंगत धाराओं के तहत कानूनी कार्रवाई प्रारंभ की जाएगी।

विश्वासभाजन,

ह0/-

क्षेत्रीय पदाधिकारी,
दुमका।

दुमका / दिनांक :- 28/11/2024

ज्ञापांक :- 2187

प्रतिलिपि :- उपायुक्त -सह- अध्यक्ष, जिला पर्यावरण समिति, पाकुड़ / जिला खनन पदाधिकारी, पाकुड़, को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

ह0/-

क्षेत्रीय पदाधिकारी,
दुमका।

दुमका / दिनांक :- 28/11/2024

ज्ञापांक :- 2187

प्रतिलिपि :- सदस्य सचिव, झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

क्षेत्रीय पदाधिकारी,
दुमका।

Item No. 01

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1264/2024

Nayaka Soren

Applicant

Versus

State of Jharkhand

Respondent(s)

Date of hearing: 21.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

ORDER

1. Nayaka Soren, Mukhiya, Gram Panchayat Ghagharjani, Resident of Village Ranikola, Post Devpur, Panchayat Ghagharjani, Block Hiranpur, District Pakur, State of Jharkhand has sent a letter petition dated 13.06.2024 complaining about illegal operation of stone crushers and stone mining causing damage to the environment and this letter petition has been registered as original application under Section 14 & 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act 2010**') in exercise of *suo-moto* jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401.***

2. The complainant has said that there are six stone crushers namely M/s Ajhar Islam, Black Diomand Stone Works, M/s Laxmi Ganesh Stone Works, M/s Maa Tara Stone Works, M/s Mili Stone Works and M/s Asraful Shekh which are engaged in the activities of stone mining and crushing

and the dust emitted therefrom is causing damage to environment by causing air pollution and it is resulting in serious health hazards to the local people. Even transportation of mineral is not carried out in accordance with environmental norms. For the purpose of mining, heavy blasting operations are undertaken which endanger the constructions in the vicinity of the mining sites.

3. The allegations made in the letter petition, in our view, *prima facie* give rise to substantial question relating to environment arising out of the implementation of enactments mentioned in Schedule I of NGT Act 2010 but before proceeding further in the matter we find it appropriate to obtain a factual report and for this purpose, we constitute a Joint Committee comprising Central Pollution Control Board (hereinafter referred to as '**CPCB**'); Regional Integrated Office Ministry of Environment Forest and Climate Change, Ranchi; Jharkhand State Pollution Control Board and District Magistrate, Pakur.

4. CPCB shall be the Nodal Authority for co-ordination and compliance.

5. The above Committee shall visit the site, collect relevant information, interact with the stakeholders and submit a factual report within six weeks.

6. List this matter on 17.01.2025.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 21, 2024
O.A. No. 1264/2024
HB